

C O N T E N T S

Sixteenth Series, Vol. XXXV, Sixteenth Session, 2018-2019/1940 (Saka)

No. 16, Monday, January 7, 2019/Pausha 17, 1940 (Saka)

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© Starred Question No.378 was deleted due to suspension of Member from the services of the House under Rule 374A.

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Monday, January 7, 2019/Pausha 17, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

माननीय अध्यक्ष : नमस्कार तो करो।

... (*Interruptions*)

HON. SPEAKER: Now, Question Hour.

... (*Interruptions*)

HON. SPEAKER: You cannot raise anything now. Please sit.

... (*Interruptions*)

11 01 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Q.No. 361 – Shrimati Meenakashi Lekhi.

She is not there.

... (*Interruptions*)

(Q. 361)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH

JVADEKAR): (a) and (b): The answer as statement is laid on the Table of the House.

11 01 ½ hrs

At this stage, Shri K. N. Ramachandran, Shri Gaurav Gogoi, Shri Naramalli Sivaprasad and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: Dr. A. Sampath.

... (*Interruptions*)

(Q. 362)

HON. SPEAKER: Q. No. 362 – Shri Mallikarjun Khargeji.

... (*Interruptions*)

HON. SPEAKER: Hon. Minister – Q.No. 362.

धमेन्द्र प्रधान जी, आप उत्तर सभा पटल पर रखिए।

... (*Interruptions*)

HON. SPEAKER: No supplementary is there.

... (*Interruptions*)

HON. SPEAKER: Please go to your seats. This will not do.

... (*Interruptions*)

HON. SPEAKER: I am warning you. Please do not do this.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

—————

12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

12 0 ½ hours

At this stage, Shri K. N. Ramachandran, Shri Naramalli Sivaprasad and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना आवश्यक नहीं है। इन मामलों को अन्य अवसरों पर उठाया जा सकता है। इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12 01hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: The House will now take up Papers to be laid on the Table.

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) A copy of the Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2017-2018.

(2) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10562/16/19]

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय अध्यक्ष महोदया, कर्मचारी राज्य बीमा अधिनियम, 1948 की धारा 97 की उप-धारा (4) के अंतर्गत कर्मचारी राज्य बीमा (केन्द्रीय) संशोधन नियम, 2018 जो 16 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 650(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 10563/16/19]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND
MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE (DR. MAHESH SHARMA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10564/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2016-2017.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 10565/16/19]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10566/16/19]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2015-2016.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 10567/16/19]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10568/16/19]

(8) A copy of the National Monuments Authority Heritage by-laws of Centrally Protected Monument Amjad Ali Shah's Mausoleum at Hazratganj, Lucknow, Bye-laws 2018 (Hindi and English versions) under sub-section (6) of Section 20E of the Ancient Monuments and Archeological Sites and Remains Act, 1958.

[Placed in Library, See No. LT 10569/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth and Sixteenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1. Statement No. 28 Eighth Session, 2011

[Placed in Library, See No. LT 10570/16/19]

2. Statement No. 26 Tenth Session, 2012

[Placed in Library, See No. LT 10571/16/19]

3. Statement No. 18 Fifteenth Session, 2013-14

[Placed in Library, See No. LT 10572/16/19]

SIXTEENTH LOK SABHA

4. Statement No. 16 Third Session, 2014

[Placed in Library, See No. LT 10573/16/19]

5. Statement No. 15 Fourth Session, 2015

[Placed in Library, See No. LT 10574/16/19]

6. Statement No. 13 Fifth Session, 2015

[Placed in Library, See No. LT 10575/16/19]

7. Statement No. 12 Sixth Session, 2015

[Placed in Library, See No. LT 10576/16/19]

8. Statement No. 10 Seventh Session, 2016

[Placed in Library, See No. LT 10577/16/19]

9. Statement No. 10 Eighth Session, 2016

[Placed in Library, See No. LT 10578/16/19]

10. Statement No. 9 Ninth Session, 2016

[Placed in Library, See No. LT 10579/16/19]

11. Statement No. 7 Tenth Session, 2016

[Placed in Library, See No. LT 10580/16/19]

12. Statement No.7 Eleventh Session, 2017

[Placed in Library, See No. LT 10581/16/19]

13. Statement No. 5 Twelfth Session, 2017

[Placed in Library, See No. LT 10582/16/19]

14. Statement No. 4 Thirteenth Session, 2017-18

[Placed in Library, See No. LT 10583/16/19]

15. Statement No. 3 Fourteenth Session, 2018

[Placed in Library, See No. LT 10584/16/19]

16. Statement No. 2 Fifteenth Session, 2018

[Placed in Library, See No. LT 10585/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2017-2018.

[Placed in Library, See No. LT 10586/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10587/16/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10588/16/19]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2017-2018.

[Placed in Library, See No. LT 10589/16/19]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10590/16/19]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2017-2018.

[Placed in Library, See No. LT 10591/16/19]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10592/16/19]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (डॉ. सत्यपाल सिंह): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) इंग्लिश एंड फॉरेन लैंग्वेजेज यूनिवर्सिटी, हैदराबाद के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा परीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 10593/16/19]

(2) (एक) मौलाना आजाद नेशनल उर्दू यूनिवर्सिटी, हैदराबाद के वर्ष 2017- 2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) मौलाना आजाद नेशनल उर्दू यूनिवर्सिटी, हैदराबाद के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) मौलाना आजाद नेशनल उर्दू यूनिवर्सिटी, हैदराबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10594/16/19]

(3) (एक) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी गोवा, गोवा के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी गोवा, गोवा के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी गोवा, गोवा के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10595/16/19]

(4) (एक) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी रोपड़, रोपड़ के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी रोपड़, रोपड़ के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी रोपड़, रोपड़ के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10596/16/19]

(6) (एक) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी (इंडियन स्कूल ऑफ माइन्स), धनबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी (इंडियन स्कूल ऑफ माइन्स), धनबाद के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10597/16/19]

(7) (एक) बोर्ड ऑफ अप्रेंटिसशिप ट्रेनिंग (सदर्न रीजन), चेन्नई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बोर्ड ऑफ अप्रेंटिसशिप ट्रेनिंग (सदर्न रीजन), चेन्नई के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10598/16/19]

(8) (एक) बोर्ड ऑफ अप्रेंटिसशिप ट्रेनिंग (नॉर्दर्न रीजन), कानपुर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बोर्ड ऑफ अप्रेंटिसशिप ट्रेनिंग (नॉर्दर्न रीजन), कानपुर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10599/16/19]

(9) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान त्रिपुरा, अगरतला के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान त्रिपुरा, अगरतला के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10600/16/19]

- (11) सिक्किम यूनिवर्सिटी, गंगटोक के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 10601/16/19]

- (12) (एक) गांधी स्मृति और दर्शन समिति, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) गांधी स्मृति और दर्शन समिति, नई दिल्ली के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) गांधी स्मृति और दर्शन समिति, नई दिल्ली के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10602/16/19]

- (13) (एक) राजीव गांधी यूनिवर्सिटी, रोना हिल्स के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राजीव गांधी यूनिवर्सिटी, रोना हिल्स के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10603/16/19]

- (14) (एक) तेजपुर यूनिवर्सिटी, तेजपुर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) तेजपुर यूनिवर्सिटी, तेजपुर के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10604/16/19]

- (15) (एक) सेंट्रल यूनिवर्सिटी ऑफ हिमाचल प्रदेश, शिमला के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) सेंट्रल यूनिवर्सिटी ऑफ हिमाचल प्रदेश, शिमला के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) सेंट्रल यूनिवर्सिटी ऑफ हिमाचल प्रदेश, शिमला के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 10605/16/19]

- (16) (एक) महात्मा गांधी अंतर्राष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2017- 2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) महात्मा गांधी अंतर्राष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10606/16/19]

- (17) (एक) विश्वविद्यालय अनुदान आयोग, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) विश्वविद्यालय अनुदान आयोग, नई दिल्ली के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) विश्वविद्यालय अनुदान आयोग, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10607/16/19]

(18) (एक) इंदिरा गांधी नेशनल ओपन यूनिवर्सिटी, नई दिल्ली के वर्ष 2017- 2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंदिरा गांधी नेशनल ओपन यूनिवर्सिटी, नई दिल्ली के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 10608/16/19]

(19) ईडीसीआईएल (इंडिया) लिमिटेड और मानव संसाधन विकास मंत्रालय के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 10609/16/19]

(20) केन्द्रीय विश्वविद्यालय अधिनियम, 2009 की धारा 43 की उप-धारा (2) के अंतर्गत अधिसूचना संख्या सीयूकेएमआर/एडमिन/एफ.नं. 595/17/3272 जो 3 अगस्त, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो कश्मीर केन्द्रीय विश्वविद्यालय के अध्यादेश संख्या 3, 21, 5, 20, 25, 26, 27, 28, 29 और 7 से संबंधित है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 10610/16/19]

(21) विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 की धारा 28 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) विश्वविद्यालय अनुदान आयोग (एम.फिल/पीएच.डी डिग्री प्रदान करने के लिए न्यूनतम मानक और प्रक्रिया) (दूसरा संशोधन) विनियम, 2018, जो 18 अक्टूबर, 2018 के भारत के राजपत्र में अधिसूचना सं. एफ.सं. 1-1/2002(पीएस)एग्जेंट (पीटीएफआई. III) वोल्यूम. II में प्रकाशित हुए थे।

(दो) विश्वविद्यालय अनुदान आयोग (एम.फिल/पीएच.डी डिग्री प्रदान करने के लिए न्यूनतम मानक और प्रक्रिया) (पहला संशोधन) विनियम, 2018, जो 27 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना सं. एफ.सं. 1-1/2002(पीएस)एग्जैम्प्ट (पीटीएफआई. III) वोल्यूम. II में प्रकाशित हुए थे।

[Placed in Library, See No. LT 10611/16/19]

(22) (एक) इंडियन इंस्टीट्यूट ऑफ एडवांस्ड स्टडी, शिमला के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीट्यूट ऑफ एडवांस्ड स्टडी, शिमला के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(23) उपर्युक्त (22) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10612/16/19]

(24) (एक) इंडियन काउंसिल ऑफ फिलोसोफिकल रिसर्च, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन काउंसिल ऑफ फिलोसोफिकल रिसर्च, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(25) उपर्युक्त (24) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10613/16/19]

- (26) (एक) इंडियन काउंसिल ऑफ हिस्टोरिकल रिसर्च, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) इंडियन काउंसिल ऑफ हिस्टोरिकल रिसर्च, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (27) उपर्युक्त (26) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 10614/16/19]

12 02 hrs

DEPARTMENTALLY RELATED STANDING COMMITTEES

Summary of work

SECRETARY-GENERAL: I beg to lay on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees – Summary of Work (1st September, 2016 to 31st August, 2017)'.

12 02 ½ hrs

PARLIAMENTARY COMMITTEES (OTHER THAN FINANCIAL AND DRSCs)

Summary of work

SECRETARY-GENERAL: I beg to lay on the Table a copy each of the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and Departmentally Related Standing Committees) – Summary of Work (1st June, 2016 to 31st May, 2017)'.

12 03hrs

**COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND
CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH
MEMBERS OF LOK SABHA**

6th to 8th Reports

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व): माननीय अध्यक्ष महोदया, मैं लोक सभा सदस्यों के साथ सरकारी अधिकारियों द्वारा नयाचार प्रतिमान का उल्लंघन और अवमानपूर्ण व्यवहार संबंधी समिति का छठा, सातवाँ और आठवाँ प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ

12 03 ½ hrs

JOINT COMMITTEE ON CITIZENSHIP (AMENDMENT) BILL, 2016

Report

श्री राजेन्द्र अग्रवाल (मेरठ): माननीय अध्यक्ष महोदया, मैं नागरिकता (संशोधन) विधेयक, 2016 संबंधी संयुक्त समिति का प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ

12 04hrs

COMMITTEE ON PAPERS LAID ON THE TABLE

38th and 39th Reports

SHRI CHANDRAKANT KHAIRE (AURANGABAD): Madam, I beg to present the Thirty-eighth (Original Report) and Thirty-ninth (Action Taken Report) (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-19).

12 04 ½ hrs

STANDING COMMITTEE ON AGRICULTURE

(i) 64th and 65th Reports

DR. TAPAS MANDAL (RANAGHAT): Madam, I beg to present the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of the Standing Committee on Agriculture:-

1. Sixty-fourth Report on the Subject 'National Dairy Research Institute, Karnal – A Performance Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
2. Sixty-fifth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Fifty-eighth Report (16th Lok Sabha) of the Standing Committee on Agriculture (2017-18) on the Subject 'ICAR – Central Tuber Crops Research Institute – A Performance Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

(ii) Statements

DR. TAPAS MANDAL: Madam, I beg to lay the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports:-

1. Forty-sixth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-eighth Report

(Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Food Processing Industries.

2. Sixtieth Report on Action Taken by the Government on the observations/recommendations contained in the Fiftieth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Food Processing Industries.
-

12 05 ½ hrs

STANDING COMMITTEE ON DEFENCE

44th to 49th Reports

श्री कलराज मिश्र (देवरिया): महोदया, मैं रक्षा संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

(1) 'वर्तमान व्यवस्था के बजाय अव्यपगतनीय पूंजी निधि खाता के सृजन के बारे में 32वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई कार्यवाही' के बारे में रक्षा संबंधी स्थायी समिति का 44वां प्रतिवेदन।

(2) 'पूर्व-सैनिकों के पुनर्वास के बारे में 33वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही' के बारे में रक्षा संबंधी स्थायी समिति का 45वां प्रतिवेदन।

(3) 'सामान्य रक्षा बजट, सीमा सड़क संगठन, भारतीय तट रक्षक, मिलिट्री इंजीनियर सर्विसेज, रक्षा संपदा महानिदेशालय, रक्षा सरकारी क्षेत्र उपक्रम, पूर्व-सैनिकों का कल्याण, रक्षा पेंशन, पूर्व-सैनिक अंशदायी स्वास्थ्य योजना (मांग संख्या 19 और 22) के बारे में रक्षा मंत्रालय की वर्ष 2018-19 की अनुदानों की मांगों पर 40वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही' के बारे में रक्षा संबंधी स्थायी समिति का 46वां प्रतिवेदन।

(4) 'सेना, नौसेना और वायु सेना (मांग संख्या 20) के बारे में रक्षा मंत्रालय की वर्ष 2018-19 की अनुदानों की मांगों पर 41वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही' के बारे में रक्षा संबंधी स्थायी समिति का 47वां प्रतिवेदन।

(5) 'रक्षा सेवाओं, अधिप्रापण नीति और रक्षा योजना संबंधी पूंजी परिव्यय (मांग संख्या 21) के बारे में रक्षा मंत्रालय की वर्ष 2018-19 की अनुदानों की मांगों पर 42वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही' के बारे में रक्षा संबंधी स्थायी समिति का 48वां प्रतिवेदन।

(6) 'आयुध निर्माणियों, रक्षा अनुसंधान और विकास संगठन, डीजीक्यूए और एनसीसी का राजस्व बजट (मांग संख्या 20) के बारे में रक्षा मंत्रालय की वर्ष 2018-19 की अनुदानों की मांगों पर 43वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही' के बारे में रक्षा संबंधी स्थायी समिति का 49वां प्रतिवेदन।

12 06hrs**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION****Statements**

डॉ. स्वामी साक्षीजी महाराज (उन्नाव): महोदया, मैं खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2017-18) के निम्नलिखित की-गई-कार्यवाही प्रतिवेदनों के अध्याय-एक में अंतर्विष्ट सिफारिशों और अध्याय-पांच के संबंध में अंतिम उत्तरों पर सरकार द्वारा की-गई-कार्यवाही को दर्शाने वाले अंतिम की-गई-कार्यवाही विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण (खाद्य और सार्वजनिक वितरण विभाग) की अनुदानों की मांगों (2018-19) (16वीं लोक सभा) पर 22वां की-गई-कार्यवाही प्रतिवेदन।
- (2) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण (उपभोक्ता मामले विभाग) की अनुदानों की मांगों (2018-19) (16वीं लोक सभा) पर 23वां की-गई-कार्यवाही प्रतिवेदन।

12 06 ½ hrs**STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS****26th Report**

श्री प्रह्लाद जोशी (धारवाड़): महोदया, मैं 'पेट्रोलियम क्षेत्र में संरक्षा, सुरक्षा और पर्यावरणीय पहलू' के बारे में पेट्रोलियम और प्राकृतिक गैस संबंधी स्थायी समिति (2017-18) के 24वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 26वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12 07hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT

24th Report

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Madam, I beg to present the 24th Report (Hindi and English versions) of the Standing Committee on Urban Development (2018-19) on the subject 'Rain Water Harvesting in Metropolitan Cities'.

12 07 ½ hrs

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

Action Taken Report

SHRI ANANDRAO ADSUL (AMRAVATI): Madam, I beg to present the Fifty-third Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations contained in the Forty-ninth Report (16th Lok Sabha) on the subject 'Assam Gas Cracker Project' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

12 08 hrs

STANDING COMMITTEE ON COMMERCE

147th and 148th Reports

DR. FAROOQ ABDULLAH (SRINAGAR): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

1. 147th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its 140th Report on Demands for Grants (2018-19) of the Department of Commerce, Ministry of Commerce and Industry.
 2. 148th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its 141st Report on Demands for Grants (2018-19) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
-

12 08 ½ hrs

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in 18th Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Petroleum and Natural Gas*

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in 18th Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Petroleum and Natural Gas.

* Laid on the Table and also placed in Library, See No. LT 10615/16/19.

(b) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in 23rd Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Petroleum and Natural Gas*

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI DHARMENDRA PRADHAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in 23rd Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Petroleum and Natural Gas.

* Laid on the Table and also placed in Library, See No. LT 10616/16/19.

12 09hrs

(ii) Status of implementation of the recommendations contained in the 289th Report of the Standing Committee on Industry on the Credit Linked Capital Subsidy Scheme (CLCSS) pertaining to Ministry of Micro, Small and Medium Enterprises (MSME)*

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI HARIBHAI CHAUDHARY):
Madam, on behalf of Shri Giriraj Singh, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 289th Report of the Standing Committee on Industry on the Credit Linked Capital Subsidy Scheme (CLCSS) pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).

* Laid on the Table and also placed in Library, See No. LT 10617/16/19

12 09 ½ hrs**(iii) Status of implementation of the recommendations contained in the 261st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-2019) pertaining to Ministry of Tourism***

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI ALPHONS KANNANTHANAM): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 261st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-1019) pertaining to the Ministry of Tourism.

* Laid on the Table and also placed in Library, See No. LT 10618/16/19

12 10hrs

(iv) Status of implementation of the recommendations contained in the 139th Report of the Standing Committee on Commerce on 'Impact of Goods and Services Tax (GST) on Exports' pertaining to the Department of Commerce, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE
MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY):

Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 139th Report of the Standing Committee on Commerce on 'Impact of Goods and Services Tax (GST) on Exports' pertaining to the Department of Commerce, Ministry of Commerce and Industry.

* Laid on the Table and also placed in Library, See No. LT 10619/16/19

12 10 ½ hrs**(v) Orders placed and orders in pipeline for HAL**

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): Thank you Madam Speaker. ...(*Interruptions*)

HON. SPEAKER: She is giving the Statement.

... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I rise to inform the House that doubts have been raised on my statement made on the floor of the House on 4th January 2019 regarding procurement orders in the pipeline for Hindustan Aeronautics Ltd. (HAL). ...(*Interruptions*).

HON. SPEAKER: I will allow you लेकिन मिनिस्टर को स्टेटमेंट देना है।

... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I had specifically mentioned that there are 83 LCA Tejas fighters order worth Rs. 50,000 crore; ...(*Interruptions*) 15 combat helicopter orders worth Rs. 3,000 crore; ...(*Interruptions*) 200 more helicopter orders worth Rs. 20,000 crore; ...(*Interruptions*) 19 Dornier transport aircraft worth Rs. 3,400 crore , ...(*Interruptions*)

माननीय अध्यक्ष: सुनो तो सही, बाद में बोलना।

...(*व्यवधान*)

SHRIMATI NIRMALA SITHARAMAN: Helicopters worth Rs. 15,000 crore and aero engines worth Rs. 8,400 crore and that all of them put together, the total comes to Rs. 1 lakh crore. ...(*Interruptions*).

I would like to set all doubts to rest by adding that I have received confirmation from HAL that during 2014 to 2018 contracts amounting to Rs. 26,570.80 crore have already been signed with HAL and orders approximately Rs. 73,000 crore are in the pipeline. The details of these orders are placed at Annexure I and Annexure II respectively. ...(*Interruptions*).

The above documents clearly confirm the correctness of my statement made on the floor of the House and that doubts raised in this regard are incorrect and misleading. ...(*Interruptions*)

12 11hrs

**MOTION RE: 59TH REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam Speaker, I rise to move the following:

“That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on 4th January, 2019.”

HON. SPEAKER: The question is:

“That the House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on 4th January, 2019.”

The motion was adopted.

12 12 hrs**MATTERS UNDER RULE 377***

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members may personally hand over text of the matter at the Table of the House immediately.

... (*Interruptions*)

* Treated as laid on the Table.

(i) Need to run a new train service from Ahmedabad to Haridwar

श्रीमती जयश्रीबेन पटेल (मेहसाणा): अहमदाबाद से हरिद्वार के लिए योगा एक्सप्रेस (गाड़ी सं. 19031) चलाई जा रही है। इसमें गुजरात के श्रद्धालु पैसेंजरोँ का सिर्फ 20 प्रतिशत कोटा है।

मेरा अनुरोध है कि नई ट्रेन अहमदाबाद से हरिद्वार के लिए चलाई जानी चाहिए क्योंकि हरिद्वार के लिए सबसे ज्यादा जाने वाले श्रद्धालु गुजरात से जाते हैं।

दूसरे अहमदाबाद से हजरत निजामुद्दीन ट्रेन नम्बर 12917/12918 जो सप्ताह में सिर्फ तीन दिन ही चलाई जा रही है। उस ट्रेन को सातों दिन हरिद्वार तक चलाया जाए तो गुजरात के श्रद्धालुओं की सेवा में बढ़ोतरी होगी।

(ii) Regarding increasing incidence of drug abuse among youth

SHRI ANURAG SINGH THAKUR (HAMIRPUR): The youth is the future of our country. However, the increasing reported cases of drug abuse especially amongst the youth of the country is causing concern. The chances of falling prey to drugs and alcohol amongst youth is very high. Further, reports suggest that the incidence of drug abuse amongst street children is also extremely high. This signifies the extent of the issue at hand. Therefore, a holistic approach needs to be taken to understand and find solutions for the same.

Given the complexity of the issue, there needs to be concrete national level efforts that need to be taken to tackle this issue.

Additionally, a national level survey is needed to determine the severity of the situation and take appropriate action based on data.

(iii) Regarding laying of Barwadih-Chirmiri railway line

श्री सुनील कुमार सिंह (चतरा): झारखण्ड के चतरा लोक सभा क्षेत्र में आजादी से पूर्व बरवाडीह-चिरमिरी रेलवे लाइन परियोजना प्रस्तावित थी जिसमें चिरमिरी से अम्बिकापुर तक रेलवे लाइन बन चुकी है। बरवाडीह से अम्बिकापुर तक रेलवे लाइन का निर्माण लंबित है। इस परियोजना के लिए आजादी से पूर्व में ही भूमि अधिग्रहित की जा चुकी है। अधूरा निर्माण कार्य भी हुआ है। यह परियोजना झारखंड के पलामू संभाग को छत्तीसगढ़ के सरगुजा संभाग से जोड़ता है। जनजातीय बाहुल्य सरगुजा एवं झारखंड का क्षेत्र सीधे मुंबई, हावड़ा से जुड़ता है और अन्य मार्गों की अपेक्षा इस मार्ग से मुंबई-कोलकाता की दूरी 400 किलोमीटर कम हो जाएगी।

182 किलोमीटर इस रेल लाइन के लिए 2007 में सर्वे रिपोर्ट करीब 600 करोड़ रुपए खर्च होने का अनुमान था जो वर्ष 2013-14 के बजट में 1137 करोड़ रुपए हो गया जिसमें से वर्ष 2013-14 तथा 2014-15 में मात्र 10-10 लाख रुपए बजट आवंटित किया गया है। इस कार्य पूर्ण होने के लिए 1136.80 लाख रुपए की आवश्यकता है।

छत्तीसगढ़ एवं झारखण्ड राज्य सरकारों एवं कोल इंडिया के साथ मिलकर इस परियोजना को पूरा करना है। मेरा सरकार के माध्यम से रेल एवं कोयला मंत्री जी से आग्रह है कि आजादी से पूर्व की प्रस्तावित लाइन बरवाडीह-चिरमिरी प्रस्तावित रेल लाइन को पूरा करने की दिशा में ठोस कदम उठाये जायें। झारखण्ड, छत्तीसगढ़ एवं कोल इंडिया के साथ परियोजना पर विस्तृत चर्चा कर पूर्ण करने के लिए समय-सीमा तय की जाये। साथ ही एक अन्य रेल परियोजना के पूर्ण होने से रेलवे से अछूते रहे चतरा जिले का सम्पर्क पूरे देश से हो सकेगा। चतरा-गया (97 कि.मी.) रेल लाइन के माध्यम से चतरा को रेलवे से जोड़ने की मांग बहुत पुरानी है। वित्तीय वर्ष 2007-08 के बजट में स्वीकृत चतरा-गया रेल लाइन निर्माण के लिए सर्वेक्षण पूर्ण कर लिया गया है। वर्ष 2008-09 में 416 करोड़ रुपए की लागत पर अनुमोदित किया गया था। चतरा जिले में 37.672 एकड़ भूमि के लिए भूमि अधिग्रहण का कार्य भी लगभग पूर्ण हो चुका है। मार्च, 2017 तक 31 करोड़ रुपए इस लाइन के लिए खर्च किया जा चुका है। वर्ष 2017-18 में 15 करोड़ रुपए परिव्यय प्रदान किया

गया है। परियोजना की नवीनतम अनुमानित लागत 4543 करोड़ रुपए है। इस परियोजना से जहां खनिज संपदा का परिवहन अत्यंत तीव्र गति से हो पायेगा, वहीं आवागमन की दृष्टि से अत्यंत पिछड़े हुए क्षेत्र की भी उन्नति होगी। उग्रवाद से प्रभावित इस क्षेत्र में शांति स्थापित करने की संभावना प्रबल हो सकेगी।

(iv) Regarding safeguarding the reservation rights of Scheduled Castes

श्री रत्न लाल कटारिया (अम्बाला): मैं सामाजिक न्याय एवं अधिकारिता मंत्री का ध्यान दलितों से संबंधित ज्वलंत मुद्दों की ओर दिलाना चाहता हूँ जिनको लेकर आज देश का दलित समाज अपने आपको असहाय महसूस कर रहा है। यद्यपि अनुसूचित जाति एवं जनजाति फोरम के एक प्रतिनिधि मंडल ने गत दिनों आदरणीय प्रधानमंत्री जी से बातचीत की है। मैं प्रधानमंत्री जी को बधाई देना चाहता हूँ कि उन्होंने स्वतंत्र भारत के 68 वर्ष के इतिहास में पहली बार संविधान रचयिता डॉ० अम्बेडकर के राष्ट्र के प्रति योगदान के बारे में 26 और 27 नवम्बर को व्यापक चर्चा करवाई जो उनके संविधान निर्माताओं एवं विशेषकर दलितों के बारे में विजन को प्रस्तुत करता है।

आदरणीय प्रधानमंत्री जी ने दलितों से संबंधित लंबित पड़े सभी मुद्दों पर सहानुभूतिपूर्वक विचार करने का आश्वासन भी दिया है। आज जिस प्रकार से प्राइवेट सेक्टर का दायरा बढ़ रहा है उससे दलितों के रोजगार के अवसर दिन प्रतिदिन संकुचित होते जा रहे हैं। यहां तक कि क्लास फोर सर्विसेज में तो 1/3 नौकरियां आउट सोर्सिंग एवं कान्ट्रैक्ट के माध्यम से भरी जाने लगी हैं।

आरक्षण से संबंधित 85वें संविधान संशोधन को हर रोज कोर्ट में चुनौतियां दी जा रही हैं जिसके परिणामस्वरूप दलित कर्मचारियों के प्रमोशन की बजाय डिमोशन का सिलसिला शुरू हो चुका है। सुप्रीम कोर्ट ने भी इस मुद्दे को राज्य सरकारों के ऊपर छोड़ दिया है। मान्यवर, इस सब पर रोक लगाने की जरूरत है।

अतः मैं सरकार से निवेदन करता हूँ कि दलितों के आरक्षण को बचाने के लिए एक संविधान संशोधन बिल संसद से पास कराया जाये। एक अभियान चलाकर बैकलॉग को पूरा किया जाए। मैं मांग करता हूँ कि दलितों के आरक्षण से संबंधित सभी मुद्दों को एक कानून पास करके संविधान की नौवीं सूची में डाला जाए ताकि दलित समाज की समस्याओं का हल हो सके। भारत के संविधान की प्रस्तावना में भी यह संकल्प लिया गया है कि भारत के कर्णधार राजनैतिक आजादी के साथ आर्थिक आजादी भी देश के वंचित समाज को प्रदान कराएंगे।

(v) Need to increase the creamy layer income limit for OBCs

श्री लक्ष्मी नारायण यादव (सागर): भारत सरकार ने अन्य पिछड़े वर्ग के लिए नौकरी में आरक्षण 27 प्रतिशत कर रखा है और इस आरक्षण अंतर्गत नौकरी के लिए आवेदन हेतु क्रीमी लेयर की निर्धारित अधिकतम आय सीमा 8 लाख रुपए वार्षिक है। देश में महंगाई के चलते यह आवश्यक हो गया है कि क्रीमी लेयर की निर्धारित सीमा 8 लाख रुपए से बढ़ाकर 12 लाख रुपए की जाये।

सरकार से अनुरोध है कि अन्य पिछड़े वर्ग में दिये गये आरक्षण के तहत क्रीमी लेयर की सीमा को 8 लाख से बढ़ाकर 12 लाख किया जाये।

(vi) Regarding levying of GST on service providers

DR. UDIT RAJ (NORTH WEST DELHI): Export/Buying Consultants provide Buying Agency Services to foreign brands to source materials from India which in return generates employment for country and revenue in the form of foreign exchange thus increasing the FOREX reserves. Payment is received in foreign currency which makes it par with other specialized professional services exempted under the “service supplier category” of Sec 2(6) of IGST Act-2017. These service providers are charged with 18% GST whereas in China it is mere 2% only. When these service providers are providing export revenue of more than Rs. 4 Billion, jobs to more than a million people and ultimately encouraging “Make in India” (turnover of Rs 4000 crore per year), then why shall there be such high taxes on them?

(vii) Need to absorb para teachers in Jharkhand as primary teachers

श्री विद्युत वरण महतो (जमशेदपुर): सर्वशिक्षा अभियान को सन् 2002 में संविधान में संशोधन कर लागू किया गया था। इसके तहत झारखण्ड राज्य में लगभग 78 हजार पारा शिक्षकों की नियुक्ति सन 2002 से 2010 के बीच में की गई है। ये पारा शिक्षकगण 16-17 वर्षों से ईमानदारी एवं कर्तव्य निष्ठा के साथ शिक्षा के क्षेत्र में झारखण्ड का नाम रोशन कर रहे हैं। साथ ही साथ ये लोगों को पंचायत चुनाव, विधान सभा चुनाव, लोक सभा चुनाव के कार्य संचालन एवं मतगणना कार्यों में भी लगाया जाता है। यहां तक किसी भी प्रकार के जनगणना तथा भारत सरकार की दस वर्षीय जनगणना का कार्य भी पारा शिक्षकों के द्वारा ही किया गया है। लेकिन इन लोगों को झारखण्ड सरकार के द्वारा अल्प मानदेय दिया जा रहा है। जबकि देश के लगभग सभी राज्यों में पारा शिक्षकों को प्राथमिक शिक्षक बना दिया गया है। जैसे उत्तर प्रदेश, छत्तीसगढ़, उड़ीसा, मध्य प्रदेश, असम आदि राज्यों में उन्हें पूरा वेतनमान दिया जा रहे हैं। लेकिन झारखण्ड राज्य के पारा शिक्षकों को प्राथमिक शिक्षक में समायोजन नहीं किया गया है जिससे इन्हें पूरे वेतनमान नहीं मिलने से अपना परिवार चलाने में कठिनाइयों का सामना करना पड़ रहा है और आज झारखण्ड के सभी 78 हजार पारा शिक्षक अपनी मांगों को लेकर प्रतिदिन संघर्ष कर रहे हैं।

अतः मैं माननीय मंत्री जी से मांग करता हूं कि अविलम्ब झारखण्ड सरकार से परामर्श कर सभी 78 हजार पारा शिक्षकों को प्राथमिक शिक्षक के पद पर समायोजन कराने की कृपा की जाये।

(viii) Need to start Lohna Road to Muktapur new rail line project in Bihar

श्री कीर्ति आजाद (दरभंगा): समस्तीपुर रेलवे मंडल लोहना रोड मुक्तापुर नई रेल लाइन के लिए आर.ई.टी. सर्वे का कार्य पूरा हो चुका है। इससे पूर्व गत वर्ष रेलवे अभियंत्रण विभाग ने सर्वे का कार्य पूरा किया। सर्वे में 87 किलोमीटर के रेल खंड में 11 रेलवे स्टेशन बनाने का निर्णय लिया गया है। इसमें लोहना खंड रोड, खतवार, कुसुम, अलीनगर रोड, पाली बिरौल, तिरमुहानी रोड, बहेड़ी सहसराम, खरारी, मुक्तापुर रेलवे स्टेशन प्रस्तावित है। इस रेलखंड के निर्माण से दरभंगा, मधुबनी और समस्तीपुर जिले के लाखों रेल सुविधा से वंचित लोगों को परिवहन संबंधी समस्याओं से निजात मिल सकेगी। संपूर्ण ग्रामीण क्षेत्र की जनता आजादी के बाद से ही पिछड़ेपन का दंश झेल रही है। सर्वे का कार्य संपन्न होने से वे लोग आस लगाए हैं।

अतः अनुरोध है कि नई रेल परियोजना को बजट में शामिल करने के लिए आवश्यक कार्रवाई करने का कष्ट किया जाए ताकि इस क्षेत्र का पिछड़ापन दूर हो सके।

**(ix) Regarding giving clearance to railway projects in Godda
Parliamentary Constituency, Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): I had highlighted that many railway projects, which have already been sanctioned, are stuck in red-tapism and needless delays at various levels — Ministry, government of Jharkhand and district administration. Less than one year is left now to undertake development works for the benefit of people. I would request the Government to please intervene personally and get the projects expedited.

The projects are:

- 1- Hansdiha - Godda
- 2- Pirpainti - Jasidih
- 3- Vikramshila - Kateriah bridge at Bateshwarsthan
- 4- Godda - Pakur
- 5- Chitra - Basukinath
- 6- Upliftment of Jasidih station:
 - (a) washing Pit
 - (b) Second entry
 - (c) By-pass
- 7- New Halts—
 - (a) Arjun Nagar
 - (b) Saliya
 - (c) Dhawatand
- 8- Madhupur Railway Station development

9- New Trains

- (a) Deoghar-Howrah
- (b) Deoghar-Delhi
- (c) Daily - Poorva
- (d) Three days — Rajdhani —via-Jasidih

I, therefore, urge the Government to take immediate steps in this regard.

**(x) Regarding merger of SBI branch with another branch
in Palamu, Jharkhand**

SHRI VISHNU DAYAL RAM (PALAMU): In my constituency Palamu, Jharkhand in block Vishrampur, in gram panchayat Ketat Kala in 2013, due to the demand and bank related necessities of the villagers, State Bank of India had opened a new branch. Today, the branch has around 60,000 bank accounts mostly comprising of senior citizens who use it to avail their pension. The Ketat Kala branch is being merged with the Rehla branch which is 3 kms away from Ketat kala even though residents of 10 villages have their accounts in it. This will cause a lot of problem to the villagers.

Hence, I request the Finance Minister to issue orders to stop this merger.

(xi) Regarding promotion of tourism in Karnataka

KUMARI SHOBHA KARANDLAJE (UDUPI CHIKMAGALUR): Karnataka's tremendous tourism potential has not been harnessed fully, compared with other States. The Government should consider giving a boost to tourism development in Karnataka with a special thrust on COASTAL CIRCUIT AND ECO CIRCUIT.

The Government may consider preparing a blueprint to improve infrastructure facilities at tourist destinations so as to attract more number of people from all over the globe. I urge the Government to prepare a detailed PLAN OF ACTION for the development of Tourist Places like AGUMBE, KEMMANGUNDI, KUDREMUKH, MAGUNDI, MUTHODI, MULLAYANAGIRI KAUP, MALPE, MARAVANTHE, SURATHKAL (Beach Tourism). The 320-Km long coastline of Karnataka offers great potential for developing beach tourism.

I also request the Government to improve or provide basic infrastructure facilities at identified tourist destinations in Karnataka, I also urge the Government to provide CFA to Karnataka for integrated development of theme based tourist circuits and include the same under the SWADESH DARSHAN SCHEME.

(xii) Need to make Kali river, a tributary of river Ganga, pollution free

श्री राजेन्द्र अग्रवाल (मेरठ): उत्तर प्रदेश के जनपद मुजफ्फरनगर से निकल कर मेरठ एवं हापुड जनपद होते हुए कन्नौज में जाकर गंगा में मिलने वाली (कृष्णा) नदी की स्थिति घरेलू सीवेज, अवैध पशु कटान के अपशिष्ट तथा औद्योगिक प्रदूषण के कारण अत्यंत चिंतजनक है। गंगा की सहायक नदी होने के कारण भारत सरकार की अत्यंत महत्वाकांक्षी योजना नमामि गंगे में काली नदी को सम्मिलित किया जा चुका है। गंगा के निर्मल एवं अविरल प्रवाह के लिए नमामि-गंगे के अंतर्गत अनेक उपाय किये जा रहे हैं। अभी हाल में नेशनल मिशन फॉर क्लीन गंगा (NMCG) को कार्यकारी समिति ने 1573.28 करोड़ रुपये की 10 परियोजनाओं की स्वीकृति प्रदान की है परंतु काली नदी को प्रदूषण मुक्त करने के लिए कोई परियोजना/उपाय अभी तक प्रत्यक्ष प्रारंभ नहीं हुए हैं।

मेरा सरकार से अनुरोध है कि गंगा की सहायक नदी काली नदी को गंभीर प्रदूषण से मुक्ति दिलाने के लिए अपेक्षित परियोजनाओं/उपायों को प्राथमिकता के साथ प्रारंभ करने के संबंधित अधिकारियों को आदेश करने की कृपा करें ताकि केंद्र सरकार की घोषणा के अनुरूप निर्मल व अविरल गंगा का संकल्प साकार हो सके।

**(xiii) Regarding pay scale of ad hoc teachers of Rashtriya Sanskrit
Sansthan, Jammu**

श्री जुगल किशोर (जम्मू): मैं सरकार का ध्यान अपने संसदीय क्षेत्र जम्मू (जम्मू और कश्मीर) की ओर दिलाना चाहता हूँ। जम्मू कश्मीर राज्य में जो राष्ट्रीय संस्कृत संस्थान है उनके शैक्षणिक ढांचे और वहां पर वर्षों से बहुत ही न्यूनतम वेतन पर पढ़ा रहे अस्थायी अध्यापकों की दयनीय दशा के प्रति सरकार का ध्यान केन्द्रित करना चाहता हूँ। संस्कृत, भारत की संस्कृत भाषा है, यह भारत की पहचान है और प्रतिष्ठा है। संस्कृत भाषा भारतीय सभ्यता एवं संस्कृत की जनक है। अतः मैं इनसे संबंधित मंत्रालय से कहना चाहता हूँ कि उन अध्यापकों को अन्य की भांति जम्मू कश्मीर में भी उनको वैसी ही सुविधा देने की कृपा करें।

(xiv) Need to provide loan to farmers in Maharashtra

श्री राजीव सातव (हिंगोली): महाराष्ट्र में वित्तीय संस्थानों की विफलता के कारण किसानों को नई फसल के लिए ऋण उपलब्ध नहीं कराया जा रहा है। राष्ट्रीय बैंकों के माध्यम से ऋण वितरण केवल 35 प्रतिशत रहा है जो एक गम्भीर चिंता का विषय है। भारतीय रिजर्व बैंक के दिशा निर्देशों के अनुसार कृषि क्षेत्र बैंक के क्रेडिट व्यय के 18 प्रतिशत का हकदार है। जिसमें फसलों और सहायक गतिविधियों के लिए ऋण शामिल है। बैंक से कर्ज वितरण का लाभ न मिलने से परभणी के एक गरीब किसान जिसका नाम तुकाराम काले था, उन्होंने आत्महत्या कर ली।

मेरा सरकार से निवेदन है कि वह उन बैंकों और संस्थानों के खिलाफ तत्काल कार्रवाई करे और किसानों को जल्द से जल्द कर्जा मुहैया करवाया जाए।

**(xv) Regarding creation of Land Bank of closed Central
Public Undertakings**

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Lots of Central public undertakings have either been closed or on the verge of clousure. These public undertakings have at their disposal huge immovable properties. The Government of India has to protect and safeguard valuable properties belonging to the central public sector undertakings. In many cases such immovable properties are being sold in public auctions to meet the financial demands of such Public undertakings. Instead of selling such properties, it is necessary to preserve such properties by creating Land Bank for future use by Government of India or by respective States.

Hence, I urge for creation of Land Bank of the immovable properties held by closed Central Public Undertakings.

(xvi) Need to revive two units of Hindustan Paper Corporation in Assam

KUMARI SUSHMITA DEV (SILCHAR): The two units of the Hindustan Paper Corporation in Assam remain closed despite several assurances from the Government to revive them. Employees are on the verge of starvation and death due to non-payment of salaries for 24 months which was allocated and assented to by the President of India as a supplementary grant on 24/08/18. The Insolvency proceedings have no bearing on the release of salaries and therefore it must be released immediately.

(xvii) Need to declare cyclone 'Gaja' as a national tragedy

DR. K. GOPAL (NAGAPATTINAM): On 16th of November, 2018 the cyclone Gaja crossed Tamil Nadu between Nagapattinam and Vedaranyam, with speed reaching upto 110 kmph. It uprooted many trees, damaged huts and tiled houses, crops, livestock and power lines plunging several areas into darkness throwing normal life out of gear in 4 delta districts and Kodaikkanal division of Dindigul district as well as some parts of 8 other districts.

It is kindly requested that the Govt. of India term this as a National tragedy so that the people affected could benefit from the aid provided by the central government.

In spite of TN government's best efforts, 52 human lives were lost due to falling trees, collapse of houses etc., and 5 people lost their lives during restoration operations.

A total of 3,34,880 huts were damaged out of which 1,99,795 huts were fully destroyed and 1,44,085 huts were partly damaged. In addition to this, 2,20,110 tiled houses were partly damaged and 1877 tiled houses were completely damaged.

A total of 14,69,583 trees have fallen, 902 kms of rural roads and 2,104 kms of State highway roads were damaged, 2168 buildings including schools

and Anganwadi buildings have been damaged, 1272 public buildings have been damaged.

A total of 1,22,063 hectares of crops were damaged of which 78,262.94 hectares were coconut farms. The coconut and banana farmers suffered extensive damage, as new plantations will take several years before they bear fruit.

1243 cows, 43 bulls, 827 calves, 12,126 goats and sheep, 2,07,246 poultry perished due to the cyclone. 151 motor boats were completely destroyed, 1066 partly damaged and 1137 vallams (country boats) were completely destroyed and 1,434 vallams were partly damaged.

The Government of Tamil Nadu has requested the following revisions be made in the relief funds:

- (1) Rs.5,000 to each damaged hut should be revised to 1 lakh per damaged house.
- (2) Rs,18,000 per hectare of damaged coconut/ mango/ cashew farms should be revised to Rs.6,000 per tree.

For Fisheries Sector:

- (1) Rs. 5 lakh for each mechanized boat should be revised to Rs. 30 lakh per mechanized boat.
- (2) Rs.75,000 per FRM Vallam should be revised to Rs. 5 lakh per FRM Vallam

- (3) Rs.32,000 per catamaran boats should be revised to Rs. 2 lakh per catamaran boat.
- (4) Rs. 10,000 per damaged net should be revised to Rs.50,000 per damaged net.
- (5) Rs.5,000 per damaged OSM/IBE engines should be revised to Rs. 25,000 per damaged OBM/IBE engines.
- (6) Finance assistance for partly damaged mechanized boats, FRP vallam, catamaran be increased from Rs. 3 lakh to Rs. 7 lakh, Rs. 20,000 to Rs. 45,000 and Rs.10,000 to Rs.25,000 respectively.

It is requested that the Government of India sanction an additional allocation for Tamil Nadu to build multi-hazard resistant houses at a cost of Rs. 5 lakh per house for about 2 lakh people in both rural and urban areas. A special sanction of Rs. 6,000 crores needs to be made for reconstruction of the houses for the poor in the coastal districts of Tamil Nadu.

In order to overcome the recurring damages to the power sector, it is imperative to convert High Tension and Low Tension overhead lines into underground cables at least in the town areas of the coastal districts of Tamil Nadu which will cost approximately Rs. 10,000 crores.

It is requested that Rs. 1,000 crore be sanctioned under NADP/RKVY scheme as a special case to farmers who have lost their trees/crops during the cyclone Gaja. Rs.1000 crores is required for permanent restoration of severely damaged roads. Rs. 800 crores is required for permanent restoration of damaged infrastructure in villages such as rural roads, drinking water, electric

poles etc. 1,10,000 affected farmers need to be provided with milch cows or 4 goats/sheep or 50 backyard or native chicks and this would require an amount of Rs.250 crores.

(xviii) Regarding finalization of National Register of citizens in Assam

PROF. SAUGATA ROY (DUM DUM): The finalization of National Register of Citizens has put lakhs of Bengali speaking people in great problem. About 40 lakh persons have been excluded and out of this 28 lakh are Hindu Bengalis and 10 lakh are Bengali Muslims. They have been given an extension of time for filing revision petitions. The fear lurks in their mind about their future. 25 Bengali Hindus have committed suicides over their fear regarding their future. In the midst of all this, the government has brought forward the Citizenship Amendment Bill which allows Hindus and other minorities entering from Bangladesh up to December, 2014 a chance to get citizenship in 6 years. This has provoked the extremist groups like ULFA to target Hindu Bengalis, 5 Bengali Hindus were killed in Tinsukia by ULFA militants in November. The government must rethink their approach about the Citizenship Amendment Bill in the light of the above development.

(xix) Regarding closure of ATM machines

SHRI DINESH TRIVEDI (BARRACKPUR): As warned by the Confederation of ATM industry (CATMI), changes in regulatory landscape are making it unviable to operate ATMs leading to forced shutdown of around 2.38 lakh machines in the country by March 2019. This shutdown will not only lead to loss of jobs but also affect financial inclusion severely. As the majority of ATMs likely to be shutdown are in the non-urban areas, this will also affect the beneficiaries of the government subsidiaries. It is also to be noted that the situation has further deteriorated due to additional compliance requirements that call for a huge cost outlay which the service providers are not financially able to meet. Therefore, I urge the Government to take immediate steps and look into the matter so that the additional cost of compliance can be taken care of in order to prevent the forced ATM shut down.

(xx) Regarding implementation of National Food Security Act in Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Government of Odisha has implemented the National Food Security Act, 2013 across the State with effect from December, 2015. Under NFSA, the Union Government has to allocate the entire foodgrains (rice and wheat) required under the scheme as per the options exercised by the beneficiaries. Accordingly, the Government of Odisha has requested the Union Government to release the shortfall allocation of 99,960.154 MT rice and withdrawal of 70,322.05 MT excess wheat for the period from November, 2015 to February, 2017. The Union Government has acceded to the request of the Government of Odisha and released the said shortfall quantity of rice. But they have withdrawn equivalent quantity of wheat i.e. 99,960.154 MT instead of 70,322.05 MT. Thus, the State Government has to distribute net shortfall quantity of wheat i.e. 29,639.003 MT from their own resources to the beneficiaries of NFSA during the said period. I, therefore, urge upon the Government to release 29,639.003 MT wheat to the Government of Odisha for the period from November, 2015 to February, 2017.

(xxi) Regarding renaming of Madurai International Airport

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Shri Ukkirapandi Muthuramalingam Thevar was a remarkable figure and a colleague of Shri Subhash Chandra Bose, the leader of the All India Forward Bloc of which Shri Thevar was the national deputy chairman. He fought for the freedom of our nation and was elected three times to the Parliament. He actively mobilized resistance to the Criminal Tribes Act. He supported the Temple Entry Authorization and Indemnity Act for the upliftment of Dalits and helped them to enter the Meenakshi Temple in Madurai. Through his efforts, the people considered as untouchables got freedom to enter the temples. Later, he was honored with his life-size portrait installed in the Tamil Nadu Assembly in 1980 and in the Parliament House in 2002.

My request to the Government is to name the Madurai International Airport after the freedom fighter Pasumpon U Muthuramalingam Thevar, to honor his contributions to the building of this nation.

(xxii) Regarding increasing salary of Mini-Anganwadi teachers

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): At present, in Telangana, the anganwadi teachers are discharging the duties of a teacher. The mini-anganwadi teachers have to attend the duties of a teacher as well as Aaya. Thus, the duties of mini anganwadi teachers are multiple but they are being paid the salary of Aaya only which is very petty and not at all fair. As such their salaries should be increased on par with anganwadi teachers.

(xxiii) Regarding quality of construction on Vadakkancherry-Mannuthy stretch of NH- 544

DR. P.K. BIJU (ALATHUR): The NH-544 is one of the busiest in the Indian highway system. It connects the Vallarpadam Shipping Terminal with Coimbatore. Thousands of trucks carrying consumer goods and construction material, and container Lorries run along the road every day. About 8,000 Lorries reportedly use the highway to reach Coimbatore every night. The condition of the stretch is deplorable with potholes and caved in sidewalks causing frequent accidents leading to loss of lives and property. In case of any mishaps on the highway, the emergency services usually get delayed by at least 3—5 hours, due to the long traffic jams.

A spate of incidents of major damages have been reported in a number of overbridges constructed in Vadakkancherry-Mannuthy stretch which raises an alarm. The Vadakkancherry- Mannuthy stretch requires immediate completion with the urgent works such as required signals, drainage, levelling of road, filling the potholes, repairing of edges of the road etc. Alleged corruption and low quality of construction is the major reason behind the sad plight of the road. The NHAI Cochin is apathetic to the successful completion of the project.

I request the Government to order an enquiry and take necessary steps to repair the road as early as possible and ensure the quality of construction and other facilities on Vadakkancherry-Mannuthy stretch of NH-544.

(xxiv) Regarding limit of shishu loan

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): As per the data released by the Ministry, of the total loans sanctioned under Prime Minister Mudra Yojana (PMMY), 92.89% were less than Rs. 50,000 (classified as Shishu loans) in 2015/16. In 2017/18 without much improvement, 88.65% of Mudra loans disbursed were less than Rs. 50,000. The Prime Minister himself has announced in May, 2018 that Rs. 6 lakh crore was disbursed to 12 crore beneficiaries. This would mean that on an average Rs. 50,000 amount of loan was disbursed per beneficiary for starting small scale business.

Also, as of August 2018, these Shishu loans (which constitute 90% of the loan accounts) amount to only 44.44% of total loan amount disbursed. In the state of Maharashtra, Shishu loans constitute mere 40% of total loan amount sanctioned in the State. Thus nearly 90% of beneficiaries are getting only 40% of loan amount. In addition to this variance in distribution of loan amount, the increasing cost of inputs, makes it difficult to start a micro enterprise.

Hence, I request the Government to increase the limit of Shishu loans to Rs. 1 lakh and sanction higher average loan per beneficiary in order to enable them to open and operate successful micro enterprises.

(xxv) Regarding incident of mob lynching in Nalanda, Bihar

श्री राजेश रंजन (मधेपुरा): मेरा केन्द्र सरकार से आग्रह है कि नालंदा (बिहार) में भीड़ द्वारा की गई हिंसा (मॉब लिंचिंग) से उत्पन्न हुई स्थिति पर शीघ्र केन्द्रीय स्तर पर जरूरी आवश्यक कार्यवाही की जाए।

(xxvi) Need to include Lohar Caste of Bihar in the Scheduled Tribes list in the State

श्री कौशलेन्द्र कुमार (नालंदा): मैं बिहार में लोहार जाति को अनुसूचित जनजाति के प्रमाण पत्र में होने वाली परेशानी की ओर सदन का ध्यानाकर्षित कराना चाहता हूँ। बिहार सरकार ने अपनी सूझबूझ का परिचय देते हुए दिनांक 08.08. 2016 को लोहार जाति को अनुसूचित जनजाति का प्रमाण पत्र हेतु आदेश पारित किया। साथ ही जनजाति मंत्रालय एवं भारत सरकार को ओबीसी की सूची से लोहार को विलोपित करने की अनुशंसा भी कर दी है, परंतु दो वर्ष बीत जाने के बावजूद लोहार केन्द्र की ओबीसी की सूची में अभी तक दर्ज है, जिसके कारण लोहार जाति के सदस्यों को प्रमाण पत्र बनवाने में काफी कठिनाई हो रही है। बिहार सरकार लोहार जाति को अनुसूचित जनजाति मान रही है, किन्तु भारत सरकार इन्हें ओबीसी मानती है। इसके लिए भारत सरकार के निर्देश पर बिहार सरकार ने वर्ष 2010 में ए.एन. सिन्हा इंस्टीट्यूट से इथेनोग्राफी करायी (संचित सं. 11/आ.2-आ.नी.08/2010) इस नृजातिय अध्ययन रिपोर्ट के पेज सं. 451 पर साफ तौर पर लिखा गया है कि लोहारा/लोहरा, लोहार का ही पर्यायवाची है। अंग्रेजी के Lohara का हिन्दी ट्रांसलेशन 'लोहार' दर्ज है। वर्ष 1976 में अनुसूचित जनजाति की सूची में क्रमांक 22 पर लोहार, लोहरा प्रकाशित किया गया। वर्ष 2006 में एक्ट 48/2006 के द्वारा लोहार को टाइपिंग की गलती बताकर लोहारा कर दिया गया, जबकि यह प्रमाणित है कि लोहारा नाम की कोई जाति बिहार में पाई ही नहीं जाती है। इससे पूर्व भी मैंने सदन का ध्यान इस विषय में आकृष्ट कराया था, परंतु अभी तक इस समस्या का समाधान नहीं हो पाया है।

अतः मैं पुनः केन्द्र सरकार से मांग करता हूँ कि 2016 में निरस्त किए गए 2006 के कानून के आलोक में एक स्पष्ट अधिसूचना जारी करते हुए बिहार में लोहार जाति को अनुसूचित जनजाति की सूची में शामिल किया जाए। साथ ही अंग्रेजी शब्द का अनुवाद सही कर इसके लोहारा को "लोहार" शब्द भी किया जाए।

(xxvii) Regarding non-utilization of Punalur-Sengottai railway route

SHRI N.K. PREMACHANDRAN (KOLLAM): Punalur-Sengottai gauge conversion work was completed and commissioned in 31 March 2018. Even though the line has been commissioned, it is not being utilized for introducing new trains. The only new train introduced was a special train Tambaram Express which is 3 days in a week. The trains running prior to start of the gauge conversion work have not been restored. The demands for introduction of new trains and restoring old train services have not been considered. Rs.390 crores were spent for the Punalur-Sengottai gauge conversion works, but the same is not being utilized till this date. Punalur-Sengottai is a shortest railway line connecting Kerala and Tamil Nadu. The non-utilization of a railway line by introducing new trains is a loss to the public exchequer.

Hence, I urge upon the Government to introduce new trains to Velankanni and Rameswaram; convert Tambaram Express to daily regular train and restore all old train services through Kollam-Sengottai railway line.

12 13 hrs

**SUSPENSION OF MEMBERS FROM THE SERVICES OF THE HOUSE
UNDER RULE 374A**

HON. SPEAKER: Now, please you go to your seats.

... (*Interruptions*)

HON. SPEAKER: Dr. P. Venugopal, Shri K.N. Ramachandran, Shri K. Gopal, Shri N. Sivaprasad, I warn you that I am naming you. Now, please go to your seats.

... (*Interruptions*)

HON. SPEAKER: I am again and again warning you.

... (*Interruptions*)

HON. SPEAKER: You have come to the Well of the House and you are abusing the rules of the House by persistently and wilfully obstructing the business of the House. By your wilful and persistent obstruction, grave disorder is being occasioned.

I am, therefore, constrained to name you under Rule 374A.

Therefore, you stand automatically suspended from the service of the House for two days in terms of provision of Rule 374A. They may forthwith withdraw from the precincts of the House.

... (*Interruptions*)

HON. SPEAKER: Now, you please go out of the House. I am sorry.

... (*Interruptions*)

HON. SPEAKER: Shri Venugopal Ji.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, under Rule 222 of the Rules of Procedure of Lok Sabha, I submit to give a Breach of Privilege Notice against the Defence Minister, Nirmala Sitharaman Ji. ...(*Interruptions*).

HON. SPEAKER: I have received your notice and it is under my consideration.

... (*Interruptions*)

HON. SPEAKER: Now, you please go out of the House. You have to leave the House.

... (*Interruptions*)

HON. SPEAKER: You please leave the House.

... (*Interruptions*)

HON. SPEAKER: I have suspended all four of you. You please leave the House, I am requesting you.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 1230 hours

12 17 hrs

*The Lok Sabha then adjourned till Thirty Minutes past
Twelve of the Clock.*

12 30 hrs

*The Lok Sabha re-assembled at Thirty-Minutes past
Twelve of the Clock.*

(Hon. Speaker in the Chair)

HON. SPEAKER: Now, Zero Hour. तंबिदुरै जी, क्या हुआ?

DR. M. THAMBIDURAI (KARUR): On Friday, I raised an issue regarding the suspension of AIADMK and TDP MPs. I know that you have every right to take action. I am not denying that, but at the same time, the issues are very important. The issue is, especially the Cauvery issue; construction of Mokedatu dam. The Central Government has given the power to the Karnataka Government for DPR, but the Supreme Court has said, "you cannot construct any dam without consultation." How can the Central Government give the permission to the Karnataka Government? That is the issue. It is the Supreme Court decision. Therefore, our Members agitated and raised this issue.

Let the Government come forward with an assurance for the withdrawal of DPR or instruction, otherwise, Tamil Nadu will suffer a lot.

You know very well Madam, last year, there was a lot of scarcity.

...(Interruptions)

HON. SPEAKER: One minute. Let him complete.

... (Interruptions)

DR. M. THAMBIDURAI : We had problem of drinking water....(*Interruptions*). We requested three TMC water from Karnataka. ...(*Interruptions*) They kept 30 TMC water in the river, Krishna Raja Sagara. ...(*Interruptions*) They refused to give. Now, what is the necessity of the construction of the dam? That is why they were agitating, not with any other intention.

We want to respect you. ...(*Interruptions*)

HON. SPEAKER: I can understand.

DR. M. THAMBIDURAI : I am only requesting you to respect the feelings of the Tamil Nadu people and also to withdraw their suspension order and ask the Members to come. This is the issue that they raised, not any other thing.

HON. SPEAKER: I can understand but there are ways to discuss. This is not the way to come in the Well.

DR. M. THAMBIDURAI : I can understand. But they have raised the issue for this purpose. Tomorrow is the last day also....(*Interruptions*)

Therefore, you can reconsider this. You can also ask the Telegu Desam and AIADMK MPs to come to the House. That is what I am requesting. ...(*Interruptions*)

माननीय अध्यक्ष : मैं सबको बोलने का मौका दे रही हूँ। धर्मेन्द्र जी, नीचे बैठ जाइए। मैं आपको भी बोलने का मौका दे रही हूँ, नीचे तो बैठो। अच्छा सब आपका ही ऑवर चलेगा। प्लीज़ बैठिए। I have already taken the name of Khargeji.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, just now, Shrimati Nirmala Sitharaman presented one paper in this House.

HON. SPEAKER: That was the Minister's statement.

SHRI MALLIKARJUN KHARGE: She corrected her own Statement.

HON. SPEAKER: Whatever it is, it is a Statement.

SHRI MALLIKARJUN KHARGE: Just I want to bring to your kind notice.

HON. SPEAKER: She has not corrected. She has given the Statement.

SHRI MALLIKARJUN KHARGE: Madam, wrong fact should not go in this House.

HAL have taken nearly rupees one thousand crore for salary of the employees. They are not able to give even monthly salaries to their employees. This is the situation. It is not only that. I will quote Madhavan's statement: "We have always been cash-rich. This is the first time in two decades, we have borrowed money." This is what the Chairman said.

...(Interruptions)

He also said: "HAL borrowed rupees one thousand crore to pay the staff. Total strength of the staff is 29,035 and the outgo of monthly salary is Rs. 358 crore. Madam, Rs. 1,400 crore are monthly expenditure. There are dues of Rs. 15,700 crore from the Armed Forces and a size of Rs.61,000 crore of HAL's order is booked but it is diminishing.

This is the statement of Shri Madhavan, HAL Chairman. Not only that, he further said on late Thursday, "Our cash in hand is in a negative".

HON. SPEAKER: May be it could be like that.

SHRI MALLIKARJUN KHARGE : I am telling this because the order is not placed. Still, she said that it is in the pipeline. ...(Interruptions)

HON. SPEAKER: You should read the Statement, and then discuss about it.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : No, we are demanding JPC for this issue.

...(*Interruptions*) The Rafale deal came into controversy because of all these things, and she just wanted to show that she is in favour of HAL and we are not in favour of HAL. ...(*Interruptions*)

HON. SPEAKER: No, there is nothing like this. She has just mentioned the facts.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : It is as if she is in favour of the staff, and we are not in favour of them. ...(*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): मैडम, इस स्टेटमेंट को अथॉटिकेट कराइये। जो खड़गे साहब बोल रहे हैं, इस स्टेटमेंट को अथॉटिकेट कराइये।

माननीय अध्यक्ष : प्लीज, मैं आपको भी बोलने दूँगी।

...(व्यवधान)

माननीय अध्यक्ष : बैठिये, बैठिये।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, if you really want, then I will give you the list of things that we have done. ...(*Interruptions*) Presently, following procurement order are in the pipeline for HAL. ...(*Interruptions*) There are 83 LCA ...(*Interruptions*)

HON. SPEAKER: Shri Kharge, she has already given it. Why are you reading it?

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: There are 83 LCA Tejas fighters order worth Rs. 50,000 crore; 15 Combat helicopters' order worth Rs. 3,000 crore; ...(*Interruptions*)

HON. SPEAKER: Shri Kharge, please read her Statement.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Further, there are 19 Dornier transport aircraft worth Rs. 3,400 crore; helicopters worth Rs. 15,000 crore; and aero engines worth Rs. 8,400 crore. ...(*Interruptions*)

HON. SPEAKER: Shri Kharge, it is okay.

... (*Interruptions*)

HON. SPEAKER: Now, the next Member is Shri Dharmendra Yadav. Shri Kharge, please sit down.

... (*Interruptions*)

माननीय अध्यक्ष : श्री धर्मेन्द्र यादव, ऐसे नहीं होता है।

...(व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष जी, मैं आपके माध्यम से भारतीय लोकतंत्र की जो संस्थाएँ हैं, उन संस्थाओं की जो गिरावट हैं, उस पर चर्चा करना चाहता हूँ। 04 जनवरी को समाजवादी पार्टी के राष्ट्रीय अध्यक्ष माननीय अखिलेश यादव जी... (व्यवधान)

HON. SPEAKER: Shri Dharmendra Yadav, one minute please.

... (*Interruptions*)

HON. SPEAKER: Shri Kharge, you please read her Statement and then speak as it will be better.

... (Interruptions)

माननीय अध्यक्ष : हो गया। शून्य काल में लम्बा भाषण नहीं होता है।

श्री धर्मेन्द्र यादव

...(व्यवधान)

श्री धर्मेन्द्र यादव : अध्यक्ष जी, 4 जनवरी को समाजवादी पार्टी के राष्ट्रीय अध्यक्ष माननीय अखिलेश यादव जी, बहुजन समाज पार्टी की राष्ट्रीय अध्यक्ष माननीय मायावती जी के बीच एक शिष्टाचार मुलाकात हुई।...(व्यवधान)

HON. SPEAKER: This will not go on record.

...(Interruptions)... *

श्री धर्मेन्द्र यादव : उस मुलाकात के अगले दिन 5 तारीख को उत्तर प्रदेश के अंदर सीबीआई द्वारा एफआईआर की गई और उन एफआईआर को यूँ ही नहीं किया गया, वहाँ भारतीय जनता पार्टी के जो मंत्री हैं, उन मंत्रियों ने बयान देकर हमारे राष्ट्रीय अध्यक्ष माननीय अखिलेश यादव पर आरोप लगाए।...(व्यवधान) अध्यक्ष जी, जिस तरह से सीबीआई की गिरावट हुई है, कोई मामूली घटना नहीं है। सपा, बसपा के अध्यक्ष मिलते हैं और भारतीय जनता पार्टी, सीबीआई जो तोता बन गई है, उस तोते के साथ गठबंधन करती है।...(व्यवधान) हम आपके माध्यम से कहना चाहते हैं कि सीबीआई वोट नहीं डालेगी।...(व्यवधान) वोट उत्तर प्रदेश और हिंदुस्तान की जनता डालेगी।...(व्यवधान)

माननीय अध्यक्ष : आपकी बात हो गई है।

श्रीमती रमा देवी।

...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष : डॉ. ए सम्पत, श्री चौधरी मोहन जटुआ, श्रीमती सुप्रिया सुले और श्री जय प्रकाश नारायण यादव को श्री धर्मेन्द्र यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रमा देवी (शिवहर): माननीय अध्यक्ष महोदया, आपने शून्य काल में मुझे बोलने का अवसर प्रदान किया है, उसके लिए मैं आपका बहुत-बहुत आभार व्यक्त करती हूँ

मेरे संसदीय क्षेत्र शिवहर अंतर्गत पूर्वी चम्पारण जिले के मधुबन प्रखंड में डिग्री कॉलेज का नवनिर्मित भवन बना हुआ है...(व्यवधान)

HON. SPEAKER: You can associate with the issue raised by Shri Dharmendra Yadav. You can send your names and associate.

... (Interruptions)

श्रीमती रमा देवी: परन्तु उसमें अभी तक शैक्षणिक कार्य शुरू नहीं किया गया है...(व्यवधान)

12 38 hrs

At this stage S/Shri Dharmendra Yadav, Gaurav Gogoi, Jai Prakash Narayan Yadav and some other hon. Members came and stood on the floor near the Table.

भवन बनने के बाद भी मधुबन प्रखंड के आस-पास के विद्यार्थियों को डिग्री कॉलेज रहते हुए शिक्षा से वंचित होना पड़ रहा है और पढ़ने के लिए कई किलोमीटर दूर जाना पड़ रहा है...(व्यवधान) यह बड़े दुर्भाग्य की बात है कि डिग्री कॉलेज होते हुए भी पठन-पाठन का कार्य नहीं हो रहा है। उच्चतर शिक्षा की दृष्टि से मेरा संसदीय क्षेत्र अत्यंत पिछड़ा हुआ है...(व्यवधान) यह डिग्री कॉलेज उच्चतर शिक्षा को बढ़ावा देने में सहायक सिद्ध होता फिर भी इसे चालू नहीं किया जा रहा है। ... (व्यवधान)

अतः सदन के माध्यम से सरकार से अनुरोध है कि उच्चतर शिक्षा की दृष्टि से पिछड़ा मेरा संसदीय क्षेत्र के पूर्वी चम्पारण जिलांतर्गत मधुबन प्रखंड के नवनिर्मित डिग्री कॉलेज में शैक्षणिक

कार्य प्रारम्भ कराने हेतु केन्द्र स्तर से राज्य को निर्देशित किया जाए बहुत-बहुत धन्यवादा...(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और डॉ. कुलमणि सामल को श्रीमती रमा देवी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

* SHRI DAYAKAR PASUNOORI (WARANGAL): I will speak in Telugu Madam.

Categorization of Scheduled Castes is being demanded for the last 25 years through public movements and in the process, many committed suicides. In line with these demands, Telangana CM Shri K Chandrasekhara Rao - with a view to mete out justice to the communities of Mala and Madiga, has passed a resolution in the State Assembly to categorize SCs as A, B, C and D. This resolution was sent to the Parliament for further action. Before General elections, NDA promised that within 100 days after coming to power, categorization of Scheduled Castes will be done. But even after these many years, categorization of Scheduled Castes could not take place, which reflects negligent attitude of Central Government towards Scheduled Castes. Categorization of Scheduled Castes is a constitutional right of SCs, therefore, I request that this demand take the form of law. Thank you.

श्री अजय मिश्रा टेनी (खीरी) : महोदया, आपने मुझे शून्यकाल में बोलने का अवसर दिया, इसके लिए आपका धन्यवादा...(व्यवधान)

महोदया, मैंने अपने शून्यकाल के विषय में परिवर्तन का अनुरोध किया था...(व्यवधान)

महोदया, देश की आजादी के पश्चात् 14 सितम्बर, 1949 को अपने देश में हिन्दी को राजभाषा के तौर पर स्वीकृति प्रदान की गई थी...(व्यवधान) हिन्दी को स्वाभाविक तौर पर देश में

* English translation of the speech originally delivered in Telugu

सबसे अधिक बोली और समझी जाने वाली भाषा के कारण यह स्वीकृति प्राप्त हुई थी...(व्यवधान) हमारे देश के स्वतंत्रता आन्दोलन में ज्यादातर नेताओं ने भी हिन्दी को सम्पर्क की भाषा के रूप में प्रयोग किया था...(व्यवधान) गैर-हिन्दी भाषी राज्यों से आने वाले गाँधी जी, सुभाष बाबू आदि सभी लोगों ने हिन्दी का प्रयोग किया था...(व्यवधान) अनुमान था कि हिन्दी अतिशीघ्र राजभाषा का दर्जा प्राप्त कर लेगी, परन्तु अनुमान के विपरीत राजभाषा अधिनियम बनने और उसके बाद संसदीय समिति के निर्माण के बाद भी यह संभव नहीं हो सका...(व्यवधान)

महोदया, प्रतिवर्ष गृह मंत्रालय के द्वारा राजभाषा का एक वार्षिक कार्यक्रम दिया जाता है...(व्यवधान) इसमें विज्ञापन के लिए एक स्पष्ट नियम बनाया गया है कि किसी भी केन्द्रीय संस्थान द्वारा दिये जाने वाले विज्ञापनों में कुल धनराशि का 50 प्रतिशत हिन्दी के विज्ञापनों पर खर्च किया जाना आवश्यक है...(व्यवधान)

महोदया, इस नियम का पालन नहीं हो रहा है...(व्यवधान) मैं आपके माध्यम से भारत सरकार के गृह मंत्रालय व वित्त मंत्रालय से अनुरोध करता हूँ कि केन्द्रीय संस्थानों द्वारा दिए जा रहे विज्ञापनों की कम से कम 50 प्रतिशत राशि हिन्दी के विज्ञापनों व शेष राशि क्षेत्रीय भाषा के विज्ञापनों पर खर्च की जाए...(व्यवधान) बहुत आवश्यक हो तभी विज्ञापन अंग्रेजी भाषा में दिये जाने के निर्देश पारित करके अनुपालन सुनिश्चित कराया जाये...(व्यवधान)

माननीय अध्यक्ष : श्री शरद त्रिपाठी, भैरों प्रसाद मिश्र, श्री गोपाल शेटी और श्री अनिल शिरोले को श्री अजय मिश्रा टेनी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD): Madam, I would like to draw your kind attention to the fact that 117 Battalion BSF is posted at Kaharpara border outpost under Raninagar-I, Police Station in the district of Murshidabad, West Bengal where BSF attacked common people and farmers brutally without any provocation on 9th October, 2018.

When farmers of the locality went to the Kaharpara check post for their entry to their agricultural land, BSF personnel were not ready to allow them. But every day they used to go for cultivation of their land. Madam, 117 Battalion BSF did not allow them on that day without any reason. At about 8.30 a.m. when some farmers gathered there, BSF started blank firing. After a short while, peaceful discussion started in the presence of Panchayat Pradhan, Members and 117 Battalion BSF officials. Suddenly some BSF personnel came from Harudanga Camp and started lathi charge hurting brutally farmers and the common people in the market.

I request you to inquire about the incident and take appropriate action against the BSF personnel; and provide some compensation to the injured poor people for their proper treatment and livelihood.

HON. SPEAKER: Shri Kirit Solanki – not present.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, Indian Government has to revise royalty on coal in April 2015. However, it has not been revised so far despite the fact that the State Government of Odisha has requested the Union Government time and again to revise it. Instead of revising royalty on coal, the Union Government has raised the clean environment cess from Rs.200 to Rs.400 per tonne. Further, the State Government has requested for earmarking of the remaining 60 per cent of the environment and rehabilitation cess to coal-bearing States as they have to bear the cost of environment degradation and rehabilitation.

The State Government of Odisha has raised this issue in the GST Council meeting but the Council has decided that the entire proceeds of the cess would be used for GST Compensation Fund meant for all States. Thus, the coal-bearing States have been deprived of both enhancement in royalty and share in coal cess.

I, therefore, urge the Government to revise royalty on coal and earmark at least 60 per cent of clean environment cess to coal-bearing States.

HON. SPEAKER: Dr. Prasanna Kumar Patasani, Shri Nishikant Dubey, Dr. Kulmani Samal are allowed to associate with the issue raised by Shri B. Mahtab.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, I want the revision of the 7th Schedule of the Indian Constitution. The Concurrent List includes those subjects on which the Union and the States have the concurrent powers. However, in the case of conflict between the Union law and the State law on the same subject, the Union law prevails overriding the State law.

Madam Speaker, this provision goes contrary to our hon. Prime Minister's vision of 'Cooperative Federalism'. Our leader, Shri K. Chandrashekar Rao, has always sought the removal of the subjects in the Concurrent List and should be transferred to the State List. There is an effort by the national parties to strengthen the Concurrent List so that the Centre has maximum hold over the States. This tramples over our duty to effectively govern our States....(*Interruptions*)

The States should be allowed greater freedom in planning and implementing policies. A top-down approach is not appropriate for such a diverse pluralistic society. The Union Government should restrict themselves to the issues of foreign affairs, defence, internal security, etc. In line with this view, I request the Government to initiate a discussion on the same and do the needful....(Interruptions)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam, since the House is not in order, would you be kind enough to allow me to lay my speech?(Interruptions)

श्री आधलराव पाटील शिवाजीराव (शिरूर): आदरणीय स्पीकर मैडम, मैं महाराष्ट्र के किसानों से संबंधित एक गम्भीर मुद्दे पर आपका ध्यान आकर्षित करना चाहूंगा। ... (व्यवधान) पूरे महाराष्ट्र में बड़ी संख्या में किसान नियमित रूप से प्याज की खेती कर रहे हैं।... (व्यवधान) वे उनकी फसल के लिए उन्हें मिलने वाले मूल्य पर पूरी तरह निर्भर हैं।... (व्यवधान) पिछले कई महीनों से इन गरीब किसानों को अपनी खेती में किए गए निवेश का कुछ प्रतिशत भी नहीं मिल रहा है।... (व्यवधान) किसान आंदोलन कर रहे हैं और सरकार को अपना गुस्सा दिखाने के लिए अपने उत्पादों को सड़कों पर फेंकने के लिए मजबूर हैं।... (व्यवधान) यह सरकार द्वारा उचित विपणन और अन्य आवश्यक उपायों की कमी के कारण हो रहा है।... (व्यवधान)

मैडम स्पीकर, यह अनुमान है कि एक किसान प्याज की खेती के लिए प्रति एकड़ लगभग 62,600 रुपये खर्च करता है, जिससे लगभग 9,000 किलोग्राम प्याज का उत्पादन होता है, जबकि उसे दो रुपये प्रति किलो की अल्प राशि मिलती है, जो प्रति एकड़ 18,000 रुपये से अधिक नहीं होती है।... (व्यवधान) यह बेहद अकल्पनीय है और किसानों के साथ बहुत अन्याय है।... (व्यवधान) उसकी मेहनत पूरी तरह बेकार चली जाती है।... (व्यवधान) उसके पास आय का दूसरा कोई स्रोत नहीं होता है।... (व्यवधान) सरकार ने खेती में होने वाले उच्च व्यय को ध्यान में

रखते हुए प्याज की खरीद मूल्य को बढ़ाने का वादा किया था, लेकिन अभी तक कुछ नहीं हुआ है...(व्यवधान) भारत सरकार के पास इस सम्बन्ध में कोई दीर्घकालीन नीति नहीं है...(व्यवधान) इसलिए सरकार को इन गरीब किसानों की तत्काल आधार पर सहायता करनी चाहिए...(व्यवधान)

मैडम स्पीकर, मैं आपके माध्यम से सरकार से यह अनुरोध करना चाहता हूँ कि सरकार को किसानों की पीड़ा को कम करने के लिए उचित और तत्काल कार्रवाई करनी चाहिए...(व्यवधान) इसे न्यूनतम समर्थन मूल्य पर किसानों से फसल की खरीद के बाद, जो कि प्रचलित दरों से अधिक होनी चाहिए, अर्थात् निजी क्षेत्र की मदद से कम से कम 15 लाख टन प्याज के एक महीने के स्टॉक का बफर स्टॉक करना चाहिए...(व्यवधान)

माननीय अध्यक्ष: श्री अरविंद सावंत, श्री नारणभाई काछड़िया, श्री गजानन कीर्तिकर, श्री आनंदराव अडसुल, श्री विनायक भाऊराव राऊत, श्री राजन विचारे, डॉ. श्रीकांत एकनाथ शिंदे, श्री सदाशिव लोखंडे, प्रो. रविन्द्र विश्वनाथ गायकवाड़ एवं श्री भैरों प्रसाद मिश्र को श्री आधलराव पाटील शिवाजीराव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

श्री निशिकान्त दुबे (गोड्डा): अध्यक्ष महोदया, धन्यवाद। मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण विषय उठाना चाहता हूँ...(व्यवधान) केरल में लगातार हिंसा हो रही है और कल जो एक बड़ी हिंसा हुई है, उसमें हमारे राज्य सभा के एक वरिष्ठ सदस्य के घर पर हमला हुआ है, उन्हें मारने की साजिश हुई है।...(व्यवधान)

स्पीकर मैडम, यह साजिश कोई अकेली साजिश नहीं है।...(व्यवधान) वर्ष 1947 से लेकर आज तक लगातार सी.पी.एम. वहां पर गुंडागर्दी और हत्या की राजनीति कर रहा है।...(व्यवधान) इसके कारण राष्ट्रीय स्वयंसेवक संघ के और भारतीय जनता पार्टी के कार्यकर्ताओं के घरों में कितनी ऐसी माँएँ हैं, जिनकी कोख उजड़ गयीं, कितनी ऐसी बेटियाँ हैं, जिनका सुहाग उजड़ गया, कितनी ऐसी बहनें हैं, जिनके पतियों की हत्या हो गयी।...(व्यवधान) हमारे कितने ऐसे कार्यकर्ता हैं,

जिनकी मृत्यु हो गयी, कितने ऐसे कार्यकर्ता हैं, जो विकलांग हो गए...(व्यवधान) वर्ष 1947 से लेकर वर्ष 2019 तक लगातार सी.पी.एम. हत्या और गुंडागर्दी की राजनीति कर रहा है...(व्यवधान)

महोदया, मेरा आपके माध्यम से केन्द्र सरकार से आग्रह है...(व्यवधान) अभी त्रिपुरा में हार होने के बाद सी.पी.एम. को यह दिखाई दे रहा है कि हम केरल में सरकार बना रहे हैं और इस कारण हमारे वरिष्ठ नेता को मारने और उनकी हत्या की साजिश हो रही है...(व्यवधान) इसलिए एक ज्युडिशियल कमीशन बनाया जाए और वर्ष 1947 से लेकर वर्ष 2009 तक क्यों आर.एस.एस. और भारतीय जनता पार्टी के कार्यकर्ता मारे जा रहे हैं और वहां के मुख्यमंत्री को इम्पीडिएट बर्खास्त करके वहां राष्ट्रपति शासन लगाया जाए...(व्यवधान)

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी, श्री रवीन्द्र कुमार पाण्डेय, श्री गणेश सिंह, श्री नारणभाई काछड़िया, श्री उदय प्रताप सिंह, प्रो. रिचर्ड हे, श्री दुष्यंत सिंह, श्री गोपाल शेड्डी, श्री अनिल शिरोले, एडवोकेट नरेन्द्र केशव सावईकर, श्री अनुराग सिंह ठाकुर एवं श्री भैरों प्रसाद मिश्र को श्री निशिकान्त दुबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

श्री रमेश बिधूड़ी (दक्षिण दिल्ली): महोदया, आपने एक बहुत सेंसिटिव मुद्दे पर बोलने का मुझे मौका दिया, उसके लिए आपको बहुत-बहुत धन्यवाद।...(व्यवधान)

मैडम, एक तरफ देश के प्रधान मंत्री जी ने सत्यापन की व्यवस्था को खत्म किया है...(व्यवधान) हम अपने देश के लोगों पर विश्वास करें और अपने किसी भी कागजात का नेताओं से सत्यापन न कराएं...(व्यवधान) एक तरफ देश के प्रधान मंत्री ने कहा है कि 'आयुष्यमान योजना' से हर गरीब का इलाज होना चाहिए और दूसरी तरफ दिल्ली के मुख्यमंत्री द्वारा, वृद्धावस्था पेंशन और दिव्यांगों के पेंशन में, जिसका हर साल एक करोड़ रुपये का बजट होता है

और उसमें केन्द्र की निधि भी शामिल होती है, उसमें मेम्बर ऑफ पार्लियामेंट की सिफारिश पर दिव्यांगों को जो पेंशन दी जाती है, उसे बंद कर दिया गया है...(व्यवधान)

केवल एक एम.एल.ए. 500 लोगों को पेंशन दिलवा सकता है...(व्यवधान) लेकिन निगम पार्श्व और एम.पी. अपने द्वारा सर्टिफाई करने के बावजूद पेंशन नहीं दिलवा सकते हैं...(व्यवधान) हमारे यहां जो दिव्यांग रहते हैं, जो बुजुर्ग रोते हैं, उनको ओल्डएज पेंशन नहीं मिल रहा है...(व्यवधान) मैं लेफ्टिनेंट गवर्नर साहब से मिला, लेकिन उन्होंने कहा कि सुप्रीम कोर्ट ने इसके लिए मना कर दिया है, इसलिए मैं इसमें इन्टर्वेंशन नहीं करना चाहता हूं...(व्यवधान) मैडम, मैं आपके माध्यम से कहना चाहता हूं कि केन्द्र की सोशल जस्टिस मिनिस्ट्री इस पर ध्यान दे।...(व्यवधान)

मैडम, यह बहुत सेंसिटिव मामला है।...(व्यवधान) हम जैसे एम.पी. के कहने के बावजूद भी पेंशन का फॉर्म रिजेक्ट किया जा रहा है।...(व्यवधान) उन्होंने दफ्तरों के अंदर एम.एल.ए. को बैठा दिया है।...(व्यवधान) ऐसी राजनीति जो ... * कर रहे हैं, उसके लिए केन्द्र से ऐसा संदेश जाना चाहिए।...(व्यवधान)

मैडम, आपने मुझे बोलने के लिए मौका दिया, इसलिए मैं आपका बहुत-बहुत धन्यवाद करता हूं।...(व्यवधान)

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी और श्री भैरों प्रसाद मिश्र को श्री रमेश बिधूड़ी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

प्रो. चिंतामणि मालवीय (उज्जैन): अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने मुझे लोक हित के एक अति महत्वपूर्ण विषय पर बोलने का अवसर दिया।...(व्यवधान)

आज देश में अनुसूचित जाति, अनुसूचित जनजाति, और अन्य पिछड़ा वर्ग को आरक्षण हासिल है।...(व्यवधान) अन्य पिछड़ा वर्ग में ब्राह्मण, राजपूत, वैश्य और कायस्थ को छोड़कर पूरा हिन्दू समाज शामिल है।...(व्यवधान) वहीं मुसलमान में भी केवल शेख तथा सैयद को छोड़कर पूरा

* Not recorded.

मुस्लिम वर्ग शामिल है।...(व्यवधान) वे सामाजिक और आर्थिक पिछड़ेपन के आधार पर शामिल हैं।...(व्यवधान) यद्यपि माननीय प्रधानमंत्री नरेन्द्र मोदी जी ने सभी वर्गों के लिए बहुत सारी योजनाएं बनाई हैं, चाहे वह उज्ज्वला योजना हो, आयुष्मान योजना हो, जन-धन योजना हो, प्रधानमंत्री आवास योजना हो, लेकिन देश में बहुत बड़ी संख्या में सामान्य वर्ग ऐसा है, जो गरीबी रेखा के नीचे जीवन यापन करता है, मजदूरी करता है।...(व्यवधान) आज उसके मन में पीड़ा है कि उसके लिए कोई डेडिकेटेड योजना नहीं है।...(व्यवधान)

महोदया, मैं आपके माध्यम से सरकार से मांग करता हूँ कि एक सामान्य निर्धन वर्ग आयोग बनाया जाए।...(व्यवधान) जो हमारे सामान्य वर्ग के निर्धन लोग हैं, उनके हितों की चिंता करें और आवश्यक हो तो उनके लिए एक निश्चित मात्रा में वर्तमान आरक्षण व्यवस्था को छोड़कर आरक्षण की व्यवस्था की जाए। बहुत-बहुत धन्यवाद।...(व्यवधान)

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी, श्री भैरों प्रसाद मिश्र, श्री रवीन्द्र कुमार पाण्डेय तथा श्री गणेश सिंह को प्रो. चिंतामणि मालवीय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Shri Ninong Ering. He is not there.

Now, Shri Ravindra Kumar Pandey.

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): अध्यक्ष महोदया, मैं आपके माध्यम से केन्द्र सरकार से मांग करता हूँ,...(व्यवधान) सेन्ट्रल कोल फील्ड के द्वारा कथारा में कैप्टिव पावर प्लांट का निर्माण किया गया है, जो लगभग एक अरब रुपये की लागत से बना है, लेकिन आज वह चार महीने से बंद है।...(व्यवधान) वहां के मजदूरों को न तो तन्ख्वाह मिल रही है और न ही उनके लिए रोजगार की व्यवस्था हुई है।...(व्यवधान) वह आज की तारीख में बंद पड़ा हुआ है।

महोदया, मेरा आपसे से निवेदन है कि जिस प्रकार सी.टी.ओ.का नियम लगाकर बनियाडीह कोलियरी को छः महीने से बंद रखा गया है, उसको भी अविलम्ब चालू करावाया जाए।...(व्यवधान) सी.सी.एल. और बी.सी.सी.एल. का जो लोकल सेल बंद है, उसका ई-ऑक्शन

बंद हैं, जिससे वहां के लाखों मजदूर बेरोजगार हो गये हैं...(व्यवधान) आपसे निवेदन है कि उसको चालू करवाया जाए। बहुत-बहुत धन्यवाद।...(व्यवधान)

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी तथा श्री भैरों प्रसाद मिश्र को श्री रवीन्द्र कुमार पाण्डेय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री लक्ष्मी नारायण यादव (सागर): अध्यक्ष महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका धन्यवाद करता हूँ...(व्यवधान)

अध्यक्ष महोदया, भारत सरकार की नीति के अनुसार पिछड़ों को 27 प्रतिशत आरक्षण प्राप्त है और सुप्रीम कोर्ट के आदेश के अनुसार उसमें क्रीमी लेयर का प्रावधान किया गया है...(व्यवधान) वर्तमान भारत सरकार ने दो साल पूर्व क्रीमी लेयर के प्रावधान को संशोधित करके आठ लाख रुपये कर दिया है।...(व्यवधान) उस वक्त हमने मांग की थी कि उसको बारह लाख रुपये कर दिया जाए।

महोदया, आज मैं पुनः इस सदन में इस सरकार से मांग करता हूँ कि क्रीमी लेयर की अधिकतम सीमा बारह लाख रुपये की जाए। धन्यवाद।...(व्यवधान)

माननीय अध्यक्ष: श्री गणेश सिंह को श्री लक्ष्मी नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Shri Ashok Mahadeorao Nete. He is not there. Now, Dr. Prabhas Kumar Singh.

DR. PRABHAS KUMAR SINGH (BARGARH): Madam Speaker, thank you for allowing me to speak on a very important matter relating to the tribal of Odisha.

This is regarding reduction of GST on Kendu leaves. Kendu leaf, a Minor Forest Produce, is the financial lifeline of the tribal people of Odisha. The tribal people collect the leaves as part of their right defined under Scheduled Tribes

and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

They have the right to procure and sell these products.

After the implementation of GST with effect from 1st July, 2017, 18 per cent GST is levied on Kendu leaves. In Odisha, prior to the implementation of GST, there was 5 per cent VAT on Kendu leaves. This hike from 5 per cent to 18 per cent is very high. Due to such hike in the GST rate, thousands of quintals of Kendu leaves are lying at different godowns of Odisha. This has led to the drop in selling price of Kendu leaves sold by the tribal people and also Odisha Forest Development Corporation Ltd, through tender, which has adversely impacted the implementation of social security.

माननीय अध्यक्ष: डॉ. कुलमणि सामल तथा श्री भैरों प्रसाद मिश्र को डॉ. प्रभास कुमार सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Shri Santokh Singh Chaudhary – not present.

Shri E.T. Mohammad Basheer – not present.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): मैडम स्पीकर, पिछले दिनों ऑनरेबल दिल्ली हाई कोर्ट ने 1984 के कत्लेआम के आरोपियों को सजा सुनाते हुए बहुत महत्वपूर्ण टिप्पणियां की हैं। ... (व्यवधान) मैं सरकार से आग्रह करना चाहता हूँ कि इस पर रिएक्शन होना चाहिए। पहली बात, पहली बार अदालत ने कहा है कि यह जेनोसाइड था, ... (व्यवधान) इसमें एक स्वरूप, एक धर्म के लोगों को मारा गया। इसके बारे में गुरु गोबिंद सिंह जी ने कहा था

“खालसा मेरे रूप है खास,
खालसे में हूँ करुं निवासा
खालसा मेरी जिंद प्राण,
खालसा मेरा सज्जन सूरुा।”

उस खालसे को किसने मारा? चार पुत्र शहीद करवाकर गुरु साहेब ने कहा था –

“इन पुत्तन के सीस पे वार दिए सुत चार,
चार मुए तो क्या हुआ, जब जीवत कई हजारा।”

मैं चाहता हूँ इसे जेनोसाइड डिक्लेयर किया जाए, दूसरी ऑब्जर्वेशन है, उन्होंने कहा कि यह पोलिटिकल प्लेयर थे। ... (व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री अनुराग ठाकुर, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी और श्री निशिकान्त दुबे को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. प्रीतम गोपीनाथ मुंडे (बीड): अध्यक्ष महोदया, आज मैं आपके माध्यम से भारत सरकार का ध्यान सुगर फैक्ट्रीज की दिन-ब-दिन बढ़ती जा रही हालत की तरफ ध्यान आकृष्ट कराना चाहती हूँ। ... (व्यवधान) आज हम देखें तो एक शुगर का बैग बनाने का प्रोडक्शन कास्ट तकरीबन पैंतीस सौ रुपये तक है जबकि शुगर का एमएसपी दो हजार नौ सौ रुपये प्रति क्विंटल है, किसानों को एफआरपी छब्बीस सौ रुपये प्रति टन तक देनी पड़ती है इसके चलते सुगर फैक्ट्री अच्छी तरह से काम नहीं कर पा रही हैं ... (व्यवधान)। एक तरफ सरकार कह रही है कि किसानों की आय दोगुनी करने के लिए कार्यशील है, अगर शुगर फैक्ट्रीज बंद हो जाएगी तो हम इसके माध्यम से किसानों को भी न्याय नहीं दे पाएंगे। ... (व्यवधान) वर्ष 2007 में भारत सरकार ने एक जीआर निकाला था जिसमें शुगर एक्सपोर्ट के लिए सब्सिडी देने के लिए प्रोमिश की गई थी उसके बाद सुगर फैक्ट्री ने जो शुगर प्रोड्यूस की है उसकी सब्सिडी उनको आज तक नहीं मिल पाई है, इसका आंकड़ा दो सौ करोड़ रुपये तक का है। मराठवाड़ा क्षेत्र में यह आंकड़ा बीस करोड़ रुपये का है। महाराष्ट्र पिछले चार सालों से लगातार सूखे का सामना कर रहा है ... (व्यवधान) कम से कम मराठवाड़ा जैसे सूखाग्रस्त क्षेत्र के लिए इन शुगर फैक्ट्रीज की सब्सिडी जिसे सरकार ने प्रोमिश की थी उसे रिलीज करने करने की कोशिश करे, इससे सिर्फ फैक्ट्रीज को ही नहीं बल्कि किसानों को भी राहत मिल सकेगी। धन्यवाद। ... (व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को डॉ. प्रीतम गोपीनाथ मुंडे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12 58 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14 03 hrs

The Lok Sabha re-assembled at Three minutes past Fourteen of the Clock.

(Hon. Speaker *in the Chair*)

...(व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ): माननीय अध्यक्ष जी, सीबीआई का गठबंधन नहीं होना चाहिए।

...(व्यवधान)

14 03 ¼ hrs

At this stage S/Shri Dharmendra Yadav, R. Dhruvanarayana and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

14 03 ½ hrs

**NATIONAL COUNCIL FOR TEACHER EDUCATION
(AMENDMENT) BILL, 2018
(Amendment made by Rajya Sabha)**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam Speaker, I beg to move:

“That the following amendment made by Rajya Sabha in the Bill* further to amend the National Council for Teacher Education Act, 1993 be taken into consideration: -

Clause 1

1. That at page 1, line 4, ***for*** the word and figure “Act, 2018,” the word and figure “Act, 2019”, be ***substituted***.

SHRI PRAKASH JAVADEKAR: The amendment is only for changing the year from 2018 to 2019. That is the only amendment. ...(व्यवधान)

माननीय अध्यक्ष: डिसकशन की आवश्यकता नहीं है।

The question is:

“That the following amendment made by Rajya Sabha in the Bill further to amend the National Council for Teacher Education Act, 1993 be taken into consideration:-”

* The Bill was passed by Lok Sabha on the 23rd July, 2018 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 3rd January, 2019 and returned it to Lok Sabha on 4th January, 2019.

Clause 1

1. That at page 1, line 4, **for** the word and figure “Act, 2018,” the word and figure “Act, 2019”, be **substituted.**

The motion was adopted.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No. 1 made by Rajya Sabha to the vote of the House.

The question is:

Clause 1

1. That at page 1, line 4, **for** the word and figure “Act, 2018,” the word and figure “Act, 2019”, be **substituted.**

The motion was adopted.

HON. SPEAKER: The Minister may now move that the following amendment made by Rajya Sabha in the National Council for Teacher Education (Amendment) Bill, 2018, as passed by Lok Sabha, be agreed to.

SHRI PRAKASH JAVADEKAR: Madam, I beg to move:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

14 06 hrs

**RIGHT OF CHILDREN TO FREE AND COMPLUSORY
EDUCATION (AMENDMENT) BILL, 2018
(Amendment made by Rajya Sabha)**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH
JAVADEKAR): Madam, I beg to move:

“That the following amendment made by Rajya Sabha in the Bill *
further to amend the Right of Children to Free and Compulsory
Education Act, 2009, be taken into consideration:-

CLAUSE 1

1. That at page 1, line 3 **for** the word and figure “Act, 2018”, the word and figure “Act, 2019” be **substituted.**”

HON. SPEAKER: The question is:

“That the following amendment made by Rajya Sabha in the Bill
further to amend the Right of Children to Free and Compulsory
Education Act, 2009, be taken into consideration:-

CLAUSE 1

1. That at page 1, line 3 **for** the word and figure “Act, 2018”, the word and figure “Act, 2019” be **substituted.**”

The motion was adopted.

* The Bill was passed by Lok Sabha on the 18th July, 2018 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 3rd January, 2019 and returned it to Lok Sabha on 4th January, 2019.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No. 1 made by Rajya Sabha to the vote of the House.

The question is:

“CLAUSE 1

1. That at page 1, line 3 **for** the word and figure “Act, 2018”, the word and figure “Act, 2019” be **substituted.**”

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendment made by Rajya Sabha in the Right of Children to Free and Compulsory Education (Amendment) Bill, 2018, as passed by Lok Sabha, be agreed to.

SHRI PRAKASH JAVADEKAR: Madam, I rise to move:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

... (*Interruptions*)

HON. SPEAKER: Please go to your seats. I am allowing you to discuss the things but this is not the way. You cannot do like this.

... (*Interruptions*)

HON. SPEAKER: I do not understand. Please go to your seats. You can raise the issues but not like this.

... (*Interruptions*)

HON. SPEAKER: Do not touch this.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

14 08 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14 31 hrs

*The Lok Sabha re-assembled at Thirty-One Minutes past
Fourteen of the Clock.*

(Hon. Speaker in the Chair)

14 31 ½ hrs

*At this stage, Shri B.N. Chandrappa and some other hon. Members came and
stood on the floor near the Table.*

... (Interruptions)

माननीय अध्यक्ष: प्लीज, ऐसे पेपर नहीं लहराते।

...(व्यवधान)

14 32 hrs**PERSONAL LAWS (AMENDMENT) BILL, 2018**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
P.P. CHAUDHARY): Madam Speaker, on behalf of Shri Ravi Shankar Prasad,
I beg to move:

“That the Bill further to amend the Divorce Act, 1869, the
Dissolution of Muslim Marriages Act, 1939, the Special Marriage
Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions
and Maintenance Act, 1956, be taken into consideration.”

14 32 ½ hrs

At this stage, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

Madam, this Bill was introduced on 10th August, 2018 and it is a very short Bill. *...(Interruptions)* It provides that leprosy is one of the oldest known diseases and it is to be treated as an incurable disease. *...(Interruptions)* It has been made a ground for divorce in the Personal Laws. *...(Interruptions)* There are five Personal Laws, namely, the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956. *...(Interruptions)*

At present, leprosy is a curable disease and in various judgements, the hon. Supreme Court and High Courts had observed that the Government is required to remove this discriminatory provision. *...(Interruptions)* Apart from this, the United Nations General Assembly adopted a Resolution and also recommended for elimination of discrimination against leprosy affected persons in India. *...(Interruptions)* We have also ratified this Resolution. *...(Interruptions)* In addition to this, the National Human Rights Commission has also recommended amendment and deletion of discriminatory provisions in 16 Acts and they have been identified. *...(Interruptions)* Out of these 16 Acts, 6 Acts come under the purview of the Ministry of Law and Justice of the Government of India, the other Acts are coming under the purview of various

other Departments, Ministries of the Government of India and State Governments. ...*(Interruptions)* Then, the Committee on Petitions of Rajya Sabha, in its 31st Report, also recommended for amendment in those Acts. ...*(Interruptions)* The Law Commission also, in its 256th Report, *inter alia*, recommended for repeal of the Lepers Act, 1898 and amendment to certain Personal Laws for removing the discriminatory provisions in these Acts. ...*(Interruptions)*

Madam, the Lepers Act, 1898 was already repealed by the Repealing and Amending Act. ...*(Interruptions)* The present proposal is to remove the discriminatory provision in these five Acts which I mentioned just now. ...*(Interruptions)* Out of the 16 Acts identified, these 5 Acts are being administered by this Ministry. All these Acts are related to the Concurrent List. ...*(Interruptions)*

This is a beneficial legislation. ...*(Interruptions)* Therefore, I request the august House to kindly consider and pass this Bill. ...*(Interruptions)*

HON. SPEAKER: Motion moved:

“That the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, be taken to consideration.”

SHRI KALYAN BANERJEE (SREERAMPUR): Madam Speaker, I must say that this Bill is, of course, a beneficial legislation, there is no doubt about it. ...*(Interruptions)* There are a number of judgements of the Supreme Court and High Courts in respect of this subject and the opinion of the National Human Rights Commission is also there. ...*(Interruptions)*

But insofar as the Bill is concerned, no doubt it should be passed. But I have to point out two or three things to the hon. Minister, through you. As far as the rehabilitation and integration of a person affected by leprosy is concerned, very effective and speedy steps should be taken by the Central Government itself and by the different hospitals. Till now, we look at the persons affected by leprosy in a different way. Although the Bill will be passed, what is necessary is that there should be a change of public opinion especially in rural areas. For that purpose, endeavour should be made, through wide publicity, by the Central Government as well as the State Governments in respect of cure of the person who has been affected by leprosy. After all, they are not untouchables. This public consciousness has to be created. This is my number one point.

The second point is this. Since it has come under the personal law, I will make this request to the hon. Minister, through you Madam. Unfortunately, in our country divorce cases are pending for long for years together and decades together. Although the family court has been constituted, it is not there everywhere. Family court should be constituted everywhere, so that the cases are disposed of very speedily. The women of our country are suffering when

divorce case is filed against them. Madam, under Section 125 Cr.PC, although the provision for maintenance is there, the time limit is not there. I will request the hon. Minister, through you, that appropriate law should be brought in so that speedy receiving of maintenance by the wife and the children are made in the legislation when a divorce case is pending before different courts. Family courts should be constituted everywhere. With this, I conclude.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I stand here to participate in the debate for amendment that has been moved by the hon. Minister relating to Personal Laws (Amendment) Bill, 2018.

Very rightly the Minister has brought this Bill. As per the prevalent situation today, it is an outdated impression that leprosy cannot be cured and therefore, it will be a cause for divorce. So, this Bill seeks to amend the Dissolution of Muslim Marriages Act, the Special Marriage Act, the Hindu Marriage Act and even the Hindu Adoptions and Maintenance Act. In leprosy people get affected at a later stage also. Therefore, it was a concern earlier when leprosy was not curable. But nowadays, with modern medicines, leprosy is curable. That stigma which was there earlier that a person who suffers from leprosy has to be outcast, should be left outside the habitation and should always be left to his/her fate, that situation does not exist today.

Many people who suffer from leprosy get cured with adequate treatment and that is an oral treatment, which needs to be given to those who suffer from leprosy ...(*Interruptions*)

Therefore, as this Bill refers to only a disease, which is curable and which is not contagious, I fully support it as the Government has moved it with certain amendment to make certain corrections in the Personal Law ...(*Interruptions*)

So, I fully support the amendments that have been moved in this Bill.

Thank you

SHRI B. VINOD KUMAR (KARIMNAGAR): Hon. Madam Speaker, I am thankful to you for giving me this opportunity to speak on this very important Bill ...(*Interruptions*)

The hon. Law Minister had introduced this Personal Laws (Amendment) Bill in the Monsoon Session, 2018. It seeks to amend the five Acts, which are: The Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956...(*Interruptions*)

Madam, each of these Acts prescribed leprosy as a ground for seeking divorce or separation from the spouses. In fact, actually, this Bill should have been brought forward a decade back.

The National Human Rights Commission, way back, in 2008 recommended for such a legislation. The United Nations General Assembly also adopted a similar Resolution in 2010. In fact, the Law Commission has also recommended for such a legislation ...(*Interruptions*)

In spite of all these recommendations, there was delay on the part of the Governments to introduce this Bill. Anyhow, the present Government had brought forward this Bill in the Monsoon Session, and now, we are discussing it.

There are many grounds for divorce in the Acts, which I initially specified in my speech. Among them, leprosy is also a ground for divorce. Now, as leprosy is curable with multidrug therapy and other medications, I think, this is

a good legislation, and we should pass this Bill unanimously and see that leprosy is not a ground for divorce for the couples ...(*Interruptions*)

Madam, in addition to it, I would like to make a request to the hon. Minister. Still leprosy is seen as untouchable. Among the poverty-stricken people, this disease is visibly seen.

Therefore, the Central Government as well as the State Governments should concentrate to eliminate this disease in the society ...(*Interruptions*)

With these I conclude. Thank you very much, Madam.

SHRI ASADUDDIN OWAISI (HYDERABAD): Hon. Madam Speaker, I stand here to oppose this Bill. Why do I oppose this Bill? I understand the spirit behind it that India voted in favour of eradication of leprosy in the UN General Assembly by Resolution 65 of 14th March, 2011 ...(*Interruptions*)

Madam, my opposition to this Bill is as follows. Firstly, the National Leprosy Elimination Programme Report recorded new 1,35,485 cases of leprosy in 2016-17. This means, every four minutes, a person is diagnosed with leprosy ...(*Interruptions*)

The Finance Minister in his Budget Speech said that in 2018, leprosy will be eradicated. That has not been the case.

Why do I oppose it, Madam, is that in Islam -- because they are amending the Muslim Personal Law -- a marriage is a contract and it is a contract signed between two consenting parties. The Indian Contract Act of 1872 says: "For contract to evaluate, it is required that it is free from every undue influence, fraud..." ...(*Interruptions*)

So, Madam, over here, if a party is concealing a disease --because one is marrying, it is a Civil Contract -- the consent is impaired; and according to the Indian Contract Law, Section 17, the active concealment of a fact by one having knowledge of belief is a fraud.

In Islam, you do not understand, it is a civil contract....(*Interruptions*) That amendment to the Dissolution of Muslim Marriages Act is for a woman. It is not for a man. You are taking away the right of a woman to divorce a man who is concealing his disease. ...(*Interruptions*) That is why, it is important to

understand that in Hindu law, it is *kanyadan*. A man is giving his daughter to another man. ...(*Interruptions*) In Islam, it is not that case. It is a contract which is being signed between a husband and a wife. If a wife does not know that her husband is having an ailment, that in itself is null and void. ...(*Interruptions*)

My last point is this. ...(*Interruptions*) I want to bring to your notice that in the Triple Talaq Bill, you must have heard कि "मुस्लिम देशों में क्या हो रहा है, इस्लामिक देशों में क्या हो रहा है"। I would like to know from the hon. Minister कि क्या आपने कभी किसी मुस्लिम देश का लॉ पढ़ा है? पाकिस्तान का 1961 का आर्डिनेंस, बांग्लादेश का 1971 का आर्डिनेंस; leprosy is a ground for divorce. Why is it that you have not looked कि मुस्लिम पड़ोसी देश में क्या हो रहा है, पाकिस्तान में क्या हो रहा है या ईरान में क्या हो रहा है? ...(*Interruptions*) That is why I say, this is a duplicity of this Government. ...(*Interruptions*) Leprosy should be eradicated. But the Government is not spending money. Madam, 1,35,485 new cases have come to notice. ...(*Interruptions*) That is why I feel that the Government is doing it selectively. ...(*Interruptions*)

After Section 377 Judgement of the Supreme Court, Section 13 of the Hindu Marriage Act says that sodomy is a ground for divorce. Would you take it out now? ...(*Interruptions*) I want to know from you. Would Section 13 apply to the Hindu Marriage Act after Section 377 Judgement? ...(*Interruptions*)

So, I would request the Government to please do not interfere in the Muslim Personal Law. Marriage is a civil contract and the wife should know if her husband is suffering from any ailment because it is a contract.

...(Interruptions) Concealment of a fact, according to the Indian Contract Act is a fraud. That is why I oppose this Bill.

श्री मोहम्मद बदरुद्दोजा खान (मुर्शिदाबाद): अध्यक्ष महोदया, सरकार द्वारा जो बिल लाया गया है, मैं इस बिल का समर्थन करता हूँ क्योंकि इसको ओपोज़ करने की कोई वजह नहीं है। जब लेप्रोसी क्यूरेबल नहीं था, तब डाइवोर्स की बहुत घटनाएं होती थीं। अब तो यह क्यूरेबल डिजीज है, एमडीटी से इलाज हो रहा है। सुप्रीम कोर्ट का आर्डर था और लॉ कमीशन की अनुशंसा थी, इसलिए यह बिल लाया गया है। यह ठीक बात है कि यह क्यूरेबल डिजीज है, लेकिन मेरा एक प्रश्न है कि now it is a curable disease but people's mindset is still not clear. So, public awareness is necessary. It should be started in school level also. ...*(Interruptions)* You are trying to remove this type of superstition. It is good. But some religious superstitions are being spread throughout the country by RSS and BJP which is not good. ...*(Interruptions)* Especially in Kerala regarding Sabarimala, some RSS people are doing this. They have attacked our MP's office also. In such a way, they are damaging our social condition also. I have a question. How will you cure this type of damage? You are curing the issue of leprosy because it is a curable disease now. ...*(Interruptions)* But you are spreading religious superstition in such a way and you are damaging your social condition. How will it be cured?

The Government must look into this matter very seriously. But the Government is not doing this. The Government is using its power for religious matters. I condemn these things which the Government is doing. This Bill is good. You please look into the matter. How your party is damaging in Kerala?

SHRI P.P. CHAUDHARY: Madam, I extend my thanks to all the Members who have participated in the discussion of this Bill. Shri Kalyan Banerjee has raised the issue with respect to the rehabilitation of person who is suffering from such disease but I would like to make it clear that this disease is a curable one. Therefore, there is no proposal with the Government to provide rehabilitation and apart from this, this is a discriminatory provision and to remove this discriminatory provision from these five acts, this Bill is before this august House. For rehabilitation, the steps are required to be taken not by the Government of India but by the various State Governments. So, it is within the domain and subject matter of the State Government for providing rehabilitation if they treat it so. So, the Ministry of Health and Department of Social Justice may be in consultation with these respective State Governments, and can do these things.

Shri Bhartruhari Mahtab has supported this Bill. I would also like to make one point clear, to which Shri Kalyan Banerjee has referred, is Section 125 of the Criminal Procedure Code for providing rehabilitation. There is no time limit. But there is no such proposal and this is nothing to do with the subject matter in issue before this august House.

Many other Members have raised many things. Shri Asaduddin Owaisi has opposed this Bill on the ground that there is no eradication of leprosy. It is not a question of eradication. It is a question of curability. The disease is curable. Apart from this, the Government has taken a decision. In view of the fact that leprosy is now curable and in view of the various judgements of the

Supreme Court and High Courts, certain directions were also issued for reviewing these discriminatory provisions from various enactments and out of 16 enactments, six enactments relate to the Government of India and to our Ministry. The other enactments relate to other Ministries and to State Governments. So, they are required to take action. Not only this, the Human Rights Commission has also given suggestions. The Government of India is also a signatory to that. In view of this, this Bill is before this august House and I request the hon. Members to kindly pass this Bill.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग): माननीय अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानकारी लेना चाहता हूँ कि कुष्ठ रोग एक क्योरेबल डिजीज है, ...(व्यवधान) ऐसा सरकार मानती है। लेकिन आज भी कुष्ठ रोग के बारे में समाज में कुछ भेद हैं, कुछ भ्रांतियाँ बनी हुई हैं। ...(व्यवधान) इसके पहले कुष्ठ रोगियों के रिहैबिलिटेशन से संबंधित कुछ काम एन.जी.ओज़ द्वारा किए गए हैं। ...(व्यवधान) इसके साथ ही, केन्द्र सरकार से अनुदान प्राप्त करने के लिए आधार कार्ड को अनिवार्य किया है।...(व्यवधान)

माननीय अध्यक्ष: यह इससे संदर्भित नहीं है।

The question is:

“That the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration. ”

The motion was adopted.

...(Interruptions)

HON. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 6 stand part of the Bill. ”

The motion was adopted.

Clauses 2 to 6 were added to the Bill.

Clause 1 Short title and commencement

Amendment made:

Page 1, line 4,--

for “Act, 2018”,

substitute “Act, 2019”.

(1)

(Shri P. P. Chaudhary)

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI P.P. CHAUDHARY: I beg to move:

“That the Bill, as amended, be passed”.

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed”.

The motion was adopted.

14 56 hrs

DISCUSSION UNDER RULE 193

Natural calamities in various parts of the country

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, after a long gap, I am standing here to raise a discussion under Short Duration Discussion on natural calamities in various parts of the country, particularly in Kerala, Tamil Nadu and Odisha with special reference to cyclones like Gaja, Titli, etc. ...(*Interruptions*)

Even now when we deliberate on this subject today about the calamities that are affecting our sub-continent and also our Eastern Coast, another major cyclone is also looming large over the Andaman sea. It has started from the seas of highland and is very menacingly progressing towards the Eastern Coast. ...(*Interruptions*)

14 57 hrs

At this stage, Shri Adhir Ranjan Chowdhury and some other hon. Members went back to their seats.

We do not know which part of our Eastern Coast is going to be affected. But adequate information needs to be communicated to the respective coastal districts of coastal States of our country and, accordingly, it is necessary that adequate measures should be made so that proper steps can be taken for mitigating the likely devastating areas. ...(*Interruptions*) The devastation that was wrought by the cyclone storm, Titli, for instance, was in the month of October and we are discussing it today. ...(*Interruptions*)

HON. SPEAKER: Bhartruhari Mahtab Ji, we will discuss it some other time.

The House stands adjourned to meet again on Tuesday, the 8th January, 2019 at 11.00 a.m.

14 58 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, January 8, 2019/Pausha 18, 1940 (Saka).
